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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 1-100244 / C-1 / NUT-130 / 2024

E-mail

Date: 13/03/2024

To,

The Registrar

Hon'ble National Green Tribunal
Copernicus Marg, New Delhi.

Sub:- Status Report of Hon'ble National Green Tribunal order dated 08.02.2024 passed in OA No-418/2021 (I.A. No- 66/2024 and 52/2023) Tilak Raj Adhana & Ors. Versus State of Uttar Pradesh & OA No-447/2021 Tilak Raj Adhana & Ors. Versus State of Uttar Pradesh.

R/Sir,

In compliance of Hon'ble National Green Tribunal order dated 08.02.2024 passed in OA No-418/2021 (I.A. No- 66/2024 and 52/2023) Tilak Raj Adhana & Ors. Versus State of Uttar Pradesh & OA No-447/2021 Tilak Raj Adhana & Ors. Versus State of Uttar Pradesh., the Status Report is being annexed herewith.

It is requested that the said report may be presented before the Hon'ble Tribunal for kind consideration.

Encl:- As above.

Yours Sincerely

(Sanjeev Kumar Singh)

Member Secretary

Copy to - Shri. Pradeep Misra, Advocate , Residence 235, Sector-XIX, NOIDA-201301 E mail- pradeepmisra@yahoo.com for information and necessary action.

Member Secretary

RESPONSE/REPLY IN COMPLIANCE TO DIRECTION ISSUED ON 08.02.2024 BY HON'BLE NATIONAL GREEN TRIBUNAL IN OA NO. 418/2021 WITH O.A. NO. 447/2021, IN THE MATTER OF TILAK RAJ ADHANA & ORS. VS STATE OF UTTAR PRADESH

Hon'ble NGT has passed order on 08.02.2024 in the matter of Hon'ble National Green Tribunal in Oa No. 418/2021 With O.A. No. 447/2021, In The matter of Tilak Raj Adhana & Ors. Vs State Of Uttar Pradesh. The main part of order is reproduced as under :-

".....4. In view of the facts and circumstances of the case we consider it appropriate to have the response from the (1) State of Uttar Pradesh through District Magistrate, Meerut, Ghaziabad, (2) Principal Secretary, Environment, Forest and Climate Change Department, Uttar Pradesh (3) Director, Ground Water Department, (4) UPPCB through its Member Secretary, (5) M/s Modi Sugar Mill Modi Nagar, Ghaziabad, Uttar Pradesh and (6) M/s Modi Steel Plant, Modi Nagar, Ghaziabad, Uttar Pradesh who are impleaded as respondents no. 1 to 6....."

Constitution of Joint Committee:

In compliance to the aforesaid direction District Magistrate Ghaziabad vide letter No-2575/ST-DM/2024 dated 06.03.2024 (Copy of letter is annexed as **Annexure-I**) constituted a joint committee for inspection of M/s Modi Sugar Mill Modi Nagar, Ghaziabad, Uttar Pradesh and M/s Modi Steel Plant, Modi Nagar, Ghaziabad and nominated following members: -

- 1- Sub Divisional Magistrate, Tehsil Modinagar, Ghaziabad.
- 2- Executive Engineer, Minor Irrigation/Nodal U.P. Ground Water Authority, Ghaziabad.
- 3- Representative of U.P. Pollution Control Board, Ghaziabad nominated by Regional Officer.

2- Inspection of the Units: -

In compliance to the aforesaid direction joint inspection of M/s Modi Sugar Mill Modi Nagar, Ghaziabad, Uttar Pradesh and M/s Modi Steel Plant, Modi Nagar, Ghaziabad was carried out by committee on 07-03-2024 in presence of Shri M.C. Tyagi, Manager as unit

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*Shri M.C. Tyagi
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representative.

3- Compliance Status of Industries with respect to environmental norms from UPPCB:

A - Sugar unit

GENERAL INFORMATION			
1.	Name of the unit with complete address	M/s Modi Sugar Mills, Modinagar, (Sugar Unit), District - Ghaziabad (U.P.)	
2.	Name of Contact person	Designation	Contact No
	Sh. Mahesh Chandra Tyagi	Manager (Production)	9219657735
3.	Co-ordinates Latitude and longitude	Latitude: 28.8271558 Longitude: 77.5700119	
4.	Year of commissioning	1933	
5.	Standalone/ integrated (with co-generation) Sugar/ sugar refinery	Standalone (White sugar by double Sulphuration process)	
6.	License capacity of sugar Mill (TCD)	5000 TCD	
7.	Average actual crush rate (TCD)	i. As per RT-8C, Avg. crushing in previous season (2022-23)= 4605.8TCD (Attached as Annexure-II) ii. Crushing season 2023-24 started on 31.10.2023. As per Daily Manufacturing Reports (DMRs) provided by the unit, the average cane crushing from 01.01.2024 up to 07.03.2024 was found to be 4757.80 TCD. (Attached as Annexure-III)	
8.	Consent status	Consolidated Consent to Operate issued, Valid up to 31.12.2025.	
	a. Hazardous Waste Authorization	Valid up to 26.04.2025 (Attached as Annexure-IV)	
9.	NOC from UPGWD & its Validity	NOC obtained from UPGWD valid up to 06.12.2022 to 03.01.2025 for abstraction of ground water Maximum 84000 M ³ /Annum & 85000 M ³ /Annum (from 02 Borewell) (Attached as Annexure-V)	
Operational Status			
Sources of fresh water			
1)	Bore well/Tube well/ Any other & its No's	Bore-well (02 nos.)	

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2)	Flow meter Installation at wells	Installed		
3)	Reading of Flow Meter during visit		Bore-well-I	Bore-well-II
		Flow	09	160
		Totalizer	939919	102655
4)	Any Logbook maintained.	Yes		
5)	Quantity of fresh water withdrawal (KLD)	As per logbook Quantity of fresh water withdrawal (from bore-well I & II) for period of 01-01-2024 to 07-03-2024 is 10144 KL i.e 151.40 KLD (Attached as Annexure-VI)		
6)	Total fresh water Consumption (KLD)	151.40 KLD		
7)	Specific water consumption, L/t of cane	Total Fresh water/ average cane crushed 151.40/4758 L/T of cane =31.82 L/t of cane		
8)	Waste water discharge (KLD)	As per logbook Quantity of waste water generation from 01-01-2024 to 07-03-2024 is 38704 KL i.e. 577.67 KLD (Attached as Annexure-VII)		
9)	Waste water (Effluent) discharge, KLD	577.67 KLD		
10)	Specific effluent discharge L/t of cane	121 L/t of cane		
11)	Tertiary treatment	Sugar effluent from Secondary clarifier filtered through Sand Filter and Activated Carbon Filter followed by Chlorination		
12)	Process flow diagram of ETP	Screen→ Oil & Grease trap→ Equalization tank→ Primary clarifier→ Anaerobic tank→ Aeration tank→ Secondary clarifier→ Chlorination pit→ Sand filter→ Activated Carbon Filter→ Lagoon		
13)	Treatment capacity of ETP (KLD)	1000 KLD (as per Report on Water Balance & ETP Performance Assessment prepared by Vasantdada Sugar Institute, Pune).		
14)	Storage of treated Effluent			
	a. No. & size of lagoons	No. of Lagoon=01 Size=3840 m ³		
	b. Retention time	15 days holding capacity		
	c. Lagoon type- permeable/ impermeable	Impermeable		
15)	Sludge Handling Process			
	a. Sludge Drying Process	Drying beds (02 nos. with capacity of 136.64 m ³)		
	b. Final Disposal of Sludge	Provided to local Farmers		
16)	Mode of disposal	Treated effluent is being reused in mill process and used for horticulture, spray in dust suppression in sugar mill area.		

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Details of Air Pollution Control System		
1)	Source of Air Pollution	04 Nos Boilers, 3x35 TPH & 1x25 TPH
2)	Emission control system or Air Pollution Control Device (APCD) installed	Wet Scrubber
3)	Stack height	Stack- 01 = 30 Meter attached with Boilers 2x35 TPH Stack-02 = 40 meters attached with Boilers 25 TPH & 35 TPH
4)	On-line emission (stack) monitoring system installed	Installed and connected with CPCB & UPPCB servers.
Ash Details		
1)	Quantity of ash generated, MT/day	Wet ash, approximately 72.45 Ton/day (as per data provided by the unit for the month of 01.01.2024 and 07.03.2024 (Annexed as Annexure VIII)
2)	Method of disposal of Ash	Provided to local contractors through trolley and used for land filing in low lying area reclamation.

2- OBSERVATIONS:-

1. The unit is engaged in production of sugar by Double Sulphitation process with consented capacity of 5000 TCD using sugarcane. At the time of inspection, unit was found operational.
2. The unit is having Consolidated Consent to Operate under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981. Which is valid up to 31.12.2025.
3. The unit has obtained NOC from UP Ground Water Department for abstraction of ground water. This is valid up from 06.12.2022 to 03.01.2025.
4. The unit has two power turbines (3 MW each) to meet the requirement of energy for operating sugar unit only.
5. The unit has installed flow-meters at the inlet and outlet channel of ETP.
6. The unit has provided anaerobic treatment facility after primary clarifier in ETP section to treat effluent coming from spray pond overflow, as per recommendation of VSI, Pune.
7. The unit has impermeable lagoon having capacity of 3840 m³ to store treated effluent only for 15 days. Treated effluent is being reused in mill process and used for horticulture, spray in dust suppression in sugar mill area.
8. The unit has setup environmental laboratory for analysis of daily parameters (pH, BOD, COD, TSS).
9. The unit has provided separate energy meter for ETP operation.
10. The unit has installed 04 boilers of 3x35 TPH and 1x25 TPH capacity. Unit has installed wet scrubber with common stack 30 meter (attached with 2x35 TPH boilers) and 40 meter (attached with 25 TPH, 35 TPH boilers) as Air pollution

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control system (APCS). During visit APCS were found operational.

11. Stack monitoring was carried out earlier on 23.01.2024 by UPPCB, Ghaziabad and Analysis result of stack emission is attached herewith as Annexure-IX. The analysis results of sample collected from emission of stack no. 01 & 02 for SPM has found 48.0 mg/Nm³ and 67.0 mg/Nm³ respectively against 80.0 mg/Nm³ which are complying the prescribed norms.
12. The unit has installed Online Continuous Emission Monitoring System (OCEMS) in stack and found connected to CPCB/UPPCB server. During visit value of particulate matter (PM) were found 24.23 mg/NM³ and 21.76 mg/NM³ respectively against 80.0 mg/Nm³ which are complying the prescribed norms.
13. Samples from outlet of Effluent Treatment Plant (ETP) collected-. and Analysis results of sample collected is given below:

Sample location	Date of Sampling	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	TDS (mg/L)	Total Solids	MLSS (mg/L)
Out let of ETP	07.03.2024	6.9	194.0	22.0	26.0	650.0	676.0	-
Standards for land disposal as per MoEF&CC Notification G.S.R. (E) dated 14th January, 2016.		5.5 to 8.5	-	100.0	100.0	2100.0	-	-

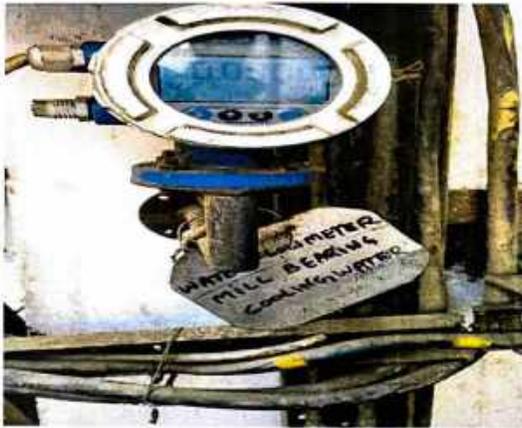
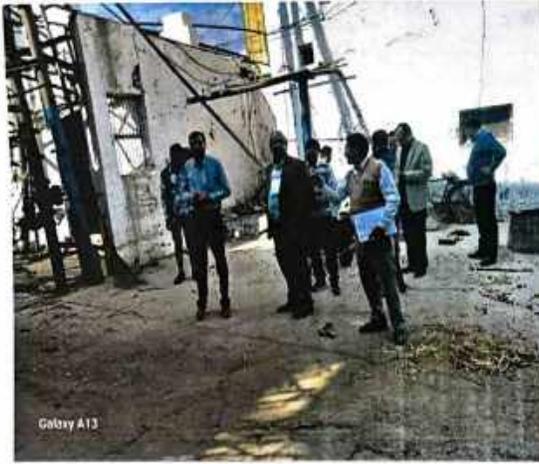
14. The unit has installed Online Continuous Effluent Monitoring System (OCEMS) and found connected to CPCB/UPPCB server.
15. The unit has 02 bore-wells to meet the daily requirement of fresh water for sugar mill. Flow-meters were found installed at both the bore-wells. As per logbook records from 01.01.2024 to 07.03.2024 the average fresh water extraction/consumption from bore-well is 151.40 KLD, which is 31.82 L/T of cane.
16. The unit is complying w.r.t. specific effluent discharge norms as the treated effluent at ETP outlet is **121 liter per ton of cane** against the specific effluent discharge norms of 200 liters per ton of cane.
17. Ground Water samples from bore-well located in unit premises and nearby villages had been collected by UPPCB, Ghaziabad earlier on dated 23.01.2024, Copy of analysis report is attaches as Annexure-X.
18. The unit has developed green belt in the premises in approximately 1.02 acre area.
19. The unit is generating fly ash 72.45 MT/day approximately which is being provided to local contractors through trolley and used for land filling in low-lying area.

PHOTOGRAPHS TAKEN DURING VISIT

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B-DISTILLERY (GRAIN BASED) UNIT: -

Name of the unit with complete postal address:	M/S Modi Distillery Modinagar District Ghaziabad U.P.201204.
Spatial Co-ordinates (Latitude & longitude) in Decimal format only	latitude. 28.82649 longitude. 77.56888
Industry Operational status	Operational, (Unit was closed from 06.05.2021 to 29.02.2024 & it restarted on 01.03.2024)
Consent status	Valid up to 31.12.2025 Unit is granted consent for production of (i) 32 KLD RS/Extra Neutral alcohol using Grain (ii) IMFL 35 Lakh cases per year (Annexure-XI)

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Environment Clearance	Unit is granted EC vide letter no. F.No. J-11011/378/2016-IA-II(I) dated 17-06-20219 for Molasses based distillery and NOC granted vide letter no. H-62356/C-1/NOC-1240/2021 Dated 15.06.2021 for "no increase in pollution load for proposed use for alternative feedstock (raw material mix) as grains without change in production capacity 32 KLD (Annexure-XII)
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A. Production process and infrastructure

Process	
Raw material	Rice
a. Actual consumption (as per logbook)	3787.5 QTL. (01.03.24 to 07.03.24)
Production	
a. Consented value	32.0 KLD
b. Average daily production	23.660 KLD
c. Production on the day of visit	29.300 KLD
Fresh water consumption Source	02 Nos Borewell
a. NOC from CGWA/other authorized body	NOC for two borewells approved by Uttar Pradesh ground water department having validity upto 27.04.2025. (Annexure-XIII)
b. Details of borewell	Two borewells with flowmeter with totalizer.
c. Permitted withdrawal quantity	280 KLD
d. Actual withdrawal quantity	1180 KL(01.03.24 to 07.03.24)
e. Avg daily withdrawal quantity	168.6 KLD
f. Specific fresh water consumption	7.1 KL/KL of alcohol production Including Bottling/Domestic.
Effluent Management scheme	
<p><i>Raw Spent wash (whole still age) → Decanter → Thin still age → MEE(6 stage of capacity 200 M³) → Concentrated Spent wash (syrup) → Mixed with wet cake from Decanter → Dryer → Distiller's Dried Grains with Solubles (DDGS) sold to market</i></p>	

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Waste water Generation	
a. Spent wash (thin Stillage)	1038.0 KL, 148.30 KLD (01.03.24 to 07.03.24)
b. Spent lees	22.0 KLD (As provided by unit)
c. MEE Condensate	892.0 KL, 127.4 KLD (01.03.24 to 07.03.24)
d. Cooling Tower	6.0 KLD (01.03.24 to 07.03.24)
e. Bottling Section	
	2.5 KLD
f. Total quantity feed to MEE	148.3 KLD (Thin stillage)
MEE Capacity and stages	200 M ³ (6 stages)
Thick syrup	20.8 KLD
Dryer	
No. of Dryer with Capacity	
a. Quantity of DDGS generation from dryer	221 T (Thick syrup + Distillers Wet Grain Solubles (DWGS))
b. Method of disposal	Used for Cattle feeding
CPU	
CPU capacity	225 KLD
CPU Scheme	
<i>Equalization Tank → Plate Heat Exchanger (PHE) → Conditioning Tank → UASB-R → Aeration Tank → Secondary Tank → High Rate Solid Contact Clarifier (HRCC) → Clear Water Storage Tank → MGF → ACF → Final Water Storage Tank → UV → Distillery Process (Fermentation and cooling tower)</i>	
g. Total Quantity Feed to CPU	157.9 KLD (MEE Condensate + Cooling Tower + Bottling section)
Recycling of treated effluent within process	
a. Treated effluent from CPU after UV stage used in process	108.0 KLD
b. for make up in cooling tower	50.0 KLD
Flow meters installed	
At MEE	
Mass flowmeter with totalizer	Yes

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Inlet of MEE	Totalizer reading was 67909 M ³ on-01.03.2024(starting date of production reading was 66871 M ³)
Outlet of M.EE	Totalizer reading was 27773 m ³ on-01.03.2024(starting date of production reading was 27632 M ³)
At CPU	
Flow meters	Installed electromagnetic flow meter

Observation on grain based distillery

- The unit has converted molasses-based distillery of 30 KLD capacities to 32 KLPD grain based distillery plant (Permission for change of molasses to grain is enclosed as annexure)after getting CTO from UPPCB distillery has stated is trial based operation on dated 01.03.2024. Distillery unit was non-operational since 06.05.2021.
- Distillery distillation plant was non-operation from 06.05.2021 to 29.02.2024. The unit has discarded old bio-compost area and lagoon is also demolished. During inspection no stored molasses spent was observed at site.
- M/s Modi distillery is getting power and steam from his sister concern unit M/s Modi Sugar Mill.
- The unit has installed grain based distillery of capacity 32 KLD and trial production started on 01.03.2024.
- The unit is having a valid consent from Uttar Pradesh Ground Water Department till 27.04.2025 for groundwater abstraction from 02 no. of Borewells.
- As per the logbook provided for groundwater withdrawal the unit has abstracted groundwater @ 168.6 KL/day which is within the permissible limit of 280 KL/day of groundwater abstraction mentioned in the No Objection Certificate (NOC) issued by UPGWD.
- Unit operates its ZLD systems to handle the spent wash (thin stillage) and other effluents generated during the operation of Grain based distillery plant of the unit.

PHOTOGRAPHS TAKEN DURING VISIT

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Borewell



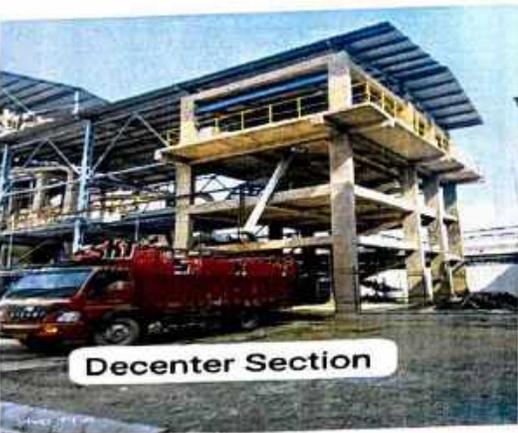
DDGS



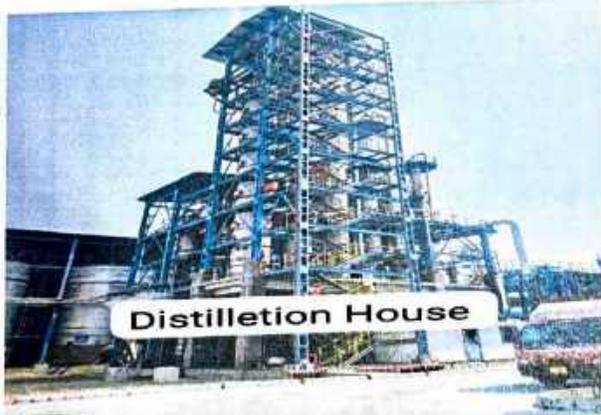
Bagging of Grain Final Product



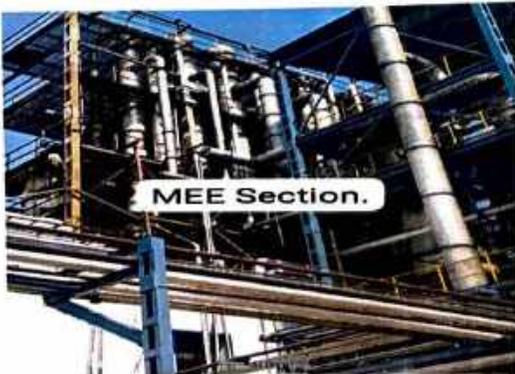
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Decanter Section



Distillation House



MEE Section.



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C-MODI STEEL DIVISION: -

At the time of visit, it has been noticed that factory was sealed and non-operational.

4- Compliance Status of Industries with respect to U.P. Ground Water Department: -

- 1) The unit has installed 02 borewells of capacity 30 H.P. each to meet the requirement of fresh water consumption which is located at different place within the premises for Sugar unit.
- 2) The unit is having permission to abstract maximum 84000 M³/Annum and 85000 M³/Annum of ground water from 02 existing borewells as per no objection certificate (NOC) issued form Uttar Pradesh Ground Water Department (UPGWD) which is valid from 06.12.2022 to 03.01.2025 for borewell (Sr. No-2022205001102) and 21.07.2023 to 03.01.2025 for borewell (Sr. No-202303000338), copy is annexed as **Annexure-XIV**.
- 3) The unit has 02 piezometer well in the unit premises to monitor the ground water and maintaining the records.
- 4) Month wise details of fresh water abstraction as per logbook data from 01.01.2024 to 07.03.2024 is given below: -

Sr. No.	Month	Borewell No-01 (KL)	Borewell No-02 (KL)
1.	January-2024	403	1001
2.	February-2024	3076	2989
3.	Marh-2024 (upto 07.03.2024)	1215	1460
Total Withdrawal from borewell No.-01 & 02		4694	5450
Average Withdrawal		70	81

- 5) It was observed that unit has abstracted average 151.40 KLD fresh water which is under permitted value as per UPGWD NOC.
- 6) Unit has not installed Rooftop Rain water harvesting. The unit had submitted proposal for recharge of ground water and adopted ponds in 03 Villages Jalalpur,

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Dindar Machhri and Amirpur Badyla, Tehsil Modinagar, Ghaziabad but no work has been started for implementation. The unit has submitted affidavit dated 26.02.2024 wherein it is mentioned the work to be commence on or before 10th March, 2024. copy is annexed as **Annexure-XV**.

- 7) Executive Engineer (Minor Irrigation)/Nodal, Ground Water Portal, Ghaziabad has informed vide its letters dated 24.02.2024 to be sealed 02 illegal borewell by joint committee installed in Modi Sugar Mill on 23.02.2024. copy of letters is annexed as **Annexure-XVI**. Fine of Rs 5.0 Lakh has been imposed on the unit for illegal borewells **Annexure-XVII**.

Inspection Team

Sr. No.	Name and Designation of officials	Departments	Signature
1	Pooja Gupta	Sub Divisional Magistrate, Tehsil Modinagar, Ghaziabad	
2	Hariom	Executive Engineer, Minor Irrigation/Nodal U.P. Ground Water Authority, Ghaziabad	
3	Kunwar Santosh Kumar,	Assistant Environment Engineer, UPPCB, Ghaziabad.	
4	Vipul Kumar	Assistant Environment Engineer, UPPCB, Ghaziabad.	

कार्यालय
पत्रांक २५२५ / एस०टी०-डी०एम० / 2024

जिलाधिकारी

गाजियाबाद।

दिनांक ०६/०३/२०२०

आदेश

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित OA No-418/2021 (I.A. No-66/2024 and 52/2023) Tilak Raj Adhana & Ors. Versus State of Uttar Pradesh & OA No-447/2021 Tilak Raj Adhana & Ors. Versus State of Uttar Pradesh में दिनांक 08.02.2024 को निम्न आदेश पारित किये गये हैं:-

".....4. In view of the facts and circumstances of the case we consider it appropriate to have the response from the (1) State of Uttar Pradesh through District Magistrate, Meerut, Ghaziabad, (2) Principal Secretary, Environment, Forest and Climate Change Department, Uttar Pradesh (3) Director, Ground Water Department, (4) UPPCB through its Member Secretary, (5) M/s Modi Sugar Mill Modi Nagar, Ghaziabad, Uttar Pradesh and (6) M/s Modi Steel Plant, Modi Nagar, Ghaziabad, Uttar Pradesh who are impleaded as respondents no. 1 to 6.

5. The Registry is directed to prepare and attach memo of parties with the application. Respondents no. 3 to 6 are already appearing in the case through their counsel. Notices be issued to respondents no. 1 and 2 requiring them to file their reply/response within three weeks by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF....."

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन सुनिश्चित कराये जाने हेतु मैसर्स मोदी शुगर लि०, मोदीनगर, गाजियाबाद एवं मैसर्स मोदी स्टील प्लांट, मोदीनगर, गाजियाबाद का संयुक्त निरीक्षण किये जाने हेतु निम्नलिखित समिति का गठन किया जाता है:-

1. उपजिलाधिकारी, मोदीनगर, गाजियाबाद।
2. अधिशासी अभियंता, लघु सिंचाई विभाग/नोडल अधिकारी, उ०प्र० भूगर्भ जल प्राधिकरण, गाजियाबाद।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा नामित प्रतिनिधि।

उपरोक्त समिति को निर्देशित किया जाता है कि मैसर्स मोदी शुगर लि०, मोदीनगर, गाजियाबाद एवं मैसर्स मोदी स्टील प्लांट, मोदीनगर, गाजियाबाद का संयुक्त निरीक्षण कर संयुक्त आख्या अद्योहस्ताक्षरी के माध्यम से मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में प्रेषित कराना सुनिश्चित करें। वाद में सुनवाई की अग्रिम तिथि 15.03.2024 नियत है।

संलग्नक:उपरोक्तानुसार।

(इन्द्र विक्रम सिंह)
जिलाधिकारी
गाजियाबाद।

प्रतिलिपि:निम्नलिखित को आवश्यक कार्यवाही हेतु।

1. उपजिलाधिकारी, मोदीनगर, गाजियाबाद।
2. अधिशासी अभियंता, लघु सिंचाई विभाग/नोडल अधिकारी, उ०प्र० भूगर्भ जल प्राधिकरण, गाजियाबाद।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

जिलाधिकारी
गाजियाबाद।

O/c Au

RANGE M.O.R. IInd
CIRCLE MODINAGAR 03601

FORM R.T.8 (c)

(For Central Sugar Factories)

FINAL MANUFACTURING REPORT FOR SEASON 2022-2023

(RULE 83)

NAME & ADDRESS OF FACTORY : MODI SUGAR MILLS, MODINAGAR (GHAZIABAD.U.P)

REGISTRATION No.OF FACTORY : 10 S

CLARIFICATION PROCESS USED : DOUBLE SULPHITATION

Sl. NO.	PARTICULARS	THIS SEASON 2022-23	LAST SEASON 2021-22
1	<u>TIME ACCOUNT</u>		
	DATE OF START	03-11-2022 AT14:00 Hrs	07-11-2021 AT16:30 Hrs
	DATE OF FINISH	14-05-2023 AT24:00 Hrs	18-05-2022 AT 14:00 Hrs
	DURATION OF SEASON	DAYS 192.42	191.89
	TOTAL DAYS ACTUAL CRUSHING	DAYS 200.55	196.59
	TOTAL HRS. ACTUAL CRUSHING	HR:MTS 4412:04	4324:55
	TOTAL HRS. LOST	HR:MTS 205:56	280:35
	(I) CANE SHORTAGE	HR:MTS 27:35	53:00
	(II) MECHANICAL & ELECTRICAL	HR:MTS 47:01	29:00
	(III) PROCESS	HR:MTS 0:00	4:15
	(IV) GENERAL CLEANING	HR:MTS 50:20	48:05
	(V) INCLEMENT WEATHER (RAINS)	HR:MTS 54:25	127:00
	(VI) CANE GROWER,S AGITATION	HR:MTS 0:10	0:00
	(VII) MISCELLANEOUS	HR:MTS 26:25	19:15
2	<u>CANE CRUSHED :</u>		
	(I) OWN ESTATE		
	(II) GATE CANE (a) OWN ZONE	QTLS 4931148.80	4794944.61
	(b) OUT SIDE ZONE CANE	QTLS 54582.34	0.00
	(III) OUT STATION CANE		
	(a) OWN CENTRES CANE	QTLS 4180872.83	3133280.28
	(b) OUT SIDE ZONE CANE	QTLS 70489.45	830718.51
	(IV) TOTAL	QTLS 9237093.42	8758943.40
	TOTAL NET MIXED JUICE OBTAINED	QTLS 9947354.41	9419636.88
3	<u>JUICE AND ADDED WATER :</u>		
	AVERAGE GROSS MIXED JUICE PERCENT CANE	108.152	108.204
	DIRT CORRECTION PERCENT MIXED JUICE	0.428	0.611
	AVERAGE NETT MIXED JUICE PERCENT CANE	107.689	107.543
	AVERAGE ADDED WATER PERCENT CANE	36.08	36.24
4	<u>SUGAR</u>		
	TOTAL SUGAR BAGGED -	QTLS *1010650	**992660
	SUGAR IN PROCESS, IF ANY	QTLS 147.11	167.26
	TOTAL SUGAR MADE	QTLS 1010797.11	992827.26
	SUGAR RECD FROM PREVIOUS SEASON'PROCI	QTLS 142.58	254.21
	SUGAR RECD FROM PREVIOUS SEASON'		
	REMELTING SUGAR	QTLS 4543.00	7515.67
	TOTAL NET SUGAR MADE	QTLS 1006111.53	985057.38

* INCLUDES -1750 QTLS B.I.S.S. SUGAR OF ABOVE 90 % SUCROSE.

** INCLUDES- 2600 QTLS B.I.S.S. SUGAR OF ABOVE 90 % SUCROSE.

5	<u>MOLASSES</u>			
	TOTAL MOLASSES SENT OUT	Qtls	430896.00	410800.00
	MOLASSES IN PROCESS IF ANY	Qtls	35.94	34.60
	TOTAL MOLASSES PRODUCED.	Qtls	430931.94	410834.60
	MOLASSES RECEIVED FROM PREVIOUS SEASON'S PROCESS	Qtls	58.22	101.88
	MOLASSES FROM PREVIOUS SEASON'S REMELTED SUGAR	Qtls	373.16	536.64
	TOTAL NETT MOLASSES PRODUCED.	Qtls	430500.56	410196.08
6	<u>RECOVERY</u>			
	AVERAGE RECOVERY OF SUGAR PERCENT CANE.		10.892	11.246
	AVERAGE PRODUCTION OF FINAL MOLASSES % CANE		4.661	4.683
7	BAGASSE PERCENT CANE		27.925	28.034
	FILTER CAKE PERCENT CANE		3.888	4.027
8	<u>STORE USED</u>			
	LIME PERCENT CANE. (Process+Spray pond+ETP)		0.2208	0.2252
	SULPHUR PERCENT CANE		0.0721	0.0742
	LUBRICANTS (OIL & GREASE) KG/100 QTLS CANE		0.4093	0.4175
	CAUSTIC SODA KG/100 QTLS CANE		0.6095	0.6256
	VISCOSITY REDUCER / DEFOAMER KG/100 QTLS CANE		0.0533	0.0685
	BOILER WATER CONDITIONING CHEMICALS Kg/ 100 QTLS CANE .		0.1018	0.1568
	FLOCCULATING AGENT KG / 100 QTLS CANE		0.0194	0.0155
	BIOCIDE KG/100 QTLS CANE		0.1138	0.1198
	ANTISCALENT KG/100 QTLS CANE		0.1121	0.0822
	SCALE SOFTNER KG/100 QTLS CANE		0.0947	0.0845
	PHOSPHORIC ACID KG/100 QTLS CANE		0.2381	0.1484
	DECOL (Decolouriser),COLOUR WASH KG /100 QTLS CANE		0.2192	0.3568
	α- AMYLASE (starch enzyme)KG / 100 QTLS CANE		0.0352	0.0514
9	<u>ANALYSIS</u>			
	CANE	SUGAR PERCENT	12.796	13.125
		FIBRE PERCENT	13.36	13.37
	PRIMARY JUICE	SUGAR PERCENT	15.362	15.913
		BRIX PERCENT	18.720	19.355
		PURITY	82.06	82.22
	MIXED JUICE	SUGAR PERCENT	11.466	11.793
		BRIX PERCENT	14.284	14.661
		PURITY	80.27	80.44
	LAST JUICE	SUGAR PERCENT	1.306	1.281
		BRIX PERCENT	1.864	1.848
		PURITY	70.08	69.32

CLARIFIED JUICE	SUGAR PERCENT	10.714	11.517
	BRIX PERCENT	13.258	14.218
	PURITY	80.81	81.00
FILTER PRESS JUICE (i)	SUGAR PERCENT	8.233	9.517
	BRIX PERCENT	11.129	12.572
	PURITY	73.98	75.70
UNSULPHURED SYRUP	SUGAR PERCENT	51.148	48.110
	BRIX PERCENT	63.431	59.439
	PURITY	80.64	80.94
SULPHURED SYRUP	SUGAR PERCENT	50.287	49.686
	BRIX PERCENT	62.468	61.595
	PURITY	80.50	80.67
MASSECUITE :	A-BRIX PERCENT	92.20	92.56
	PURITY	87.55	86.74
	B-BRIX PERCENT	96.13	96.54
	PURITY	74.14	72.73
	C-BRIX PERCENT	100.77	101.21
	PURITY	50.01	50.47
	C₁-BRIX PERCENT	97.96	98.15
	PURITY	58.80	59.27
<u>MOLASSES</u>			
A HEAVY	BRIX PERCENT	82.34	83.00
	PURITY	75.49	74.59
A LIGHT	BRIX PERCENT	73.87	73.01
	PURITY	91.20	89.87
B HEAVY	BRIX PERCENT	87.80	88.76
	PURITY	51.44	50.51
C-1 HEAVY	BRIX PERCENT	90.86	92.21
	PURITY	39.62	41.26
C LIGHT	BRIX PERCENT	78.33	82.51
	PURITY	66.61	66.91
<u>MAGMA</u>			
A MAGMA	PURITY		
B MAGMA	PURITY	94.73	94.32
C MAGMA	PURITY	80.77	79.89
SUGAR AVERAGE	SUGAR PERCENT (D)	99.873	99.871
	MOISTURE PERCENT	0.035	0.036
FINAL MOLASSES	SUGAR PERCENT	29.037	28.507
	BRIX PERCENT	92.083	91.963
	PURITY	31.53	31.00
BAGASSE	SUGAR PERCENT	1.606	1.576
	WATER PERCENT	49.89	50.05
	FIBRE PERCENT	47.85	47.71
FILTER CAKE	SUGAR PERCENT	2.363	2.114
LIME KILN	CO2 PERCENT		
BOILER FEED WATER	p^H	8.5 - 9.2	8.5 -10.5
TEMPERATURE OF CLEAR JUICE		108 °C	108 °C

10	(I) MILL EXTRACTION (II) REDUCED MILL EXTRACTION (III) BOILING HOUSE RECOVERY (IV) REDUCED B.H. RECOVERY (V) OVER ALL RECOVERY (VI) REDUCED OVER ALL RECOVERY	96.50 96.76 88.10 91.16 85.02 88.21	96.63 96.88 88.55 91.42 85.57 88.57
11	SUGAR BALANCE :	CANE = 100	
SI NO	PARTICULARS	THIS SEASON	LAST SEASON
1	SUGAR IN CANE	12.796	13.125
2	SUGAR IN MIXED JUICE	12.348	12.683
3	SUGAR IN BAGASSE	0.448	0.442
4	SUGAR IN FINAL MOLASSES.	1.353	1.335
5	SUGAR IN FILTER CAKE.	0.092	0.085
6	SUGAR IN SUGARS	10.878	11.231
7	SUGAR UNDETERMINED	0.025	0.032
8	TOTAL LOSSES (IN BAGASSE FILTER CAKE, MOLASSES & UNDETERMINED	1.918	1.894

I HEREBY DECLARE THAT THE FIGURES GIVEN IN THIS RETURN ARE COMPLETE & TRUE TO THE BEST OF MY KNOWLEDGE AND BELIEF.

DATE- 31-05-2023


LAB INCHARGE

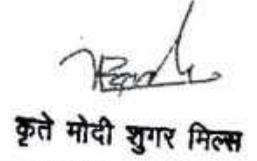

Prod. Head


Sr. G.M. (Tech.)


VICE PRESIDENT (Tech.)

NOTES;

- (A) OUT STATION CANE IS THE CANE WEIGHED AND PURCHASED AT A CENTRE OTHER THAN AT THE FACTORY GATE.
- (B) FOR CARBONATION FACTORIES ONLY.
- (C) IN CASE OF 3 MASSEQUIE SYSTEM BRIX AND PURITIES OF C HEAVY AND D LIGHT MOLASSES ARE NOT TO BE GIVEN.
- (D) SUGAR MEANS " DIRECT POL ".


कृते मोदी शुगर मिल्स

MODI SUGAR MILL MODINAGAR
ADDITINAL INFORMATION SEASON 2022-2023

Sl. No	PARTICULARS	SEASON 2022-2023	SEASON 2021-2022		
1	MILL EXTRACTION	96.50	96.63		
2	REDUCED MILL EXTRACTION	96.76	96.88		
3	BOILING HOUSE EXTRACTION	88.10	88.55		
4	REDUCED BOILING HOUSE EXTRACTION :				
	(a) BY GUNDU RAO FORMULA	91.16	91.42		
	(b) BY NOEL DEER FORMULA	91.46	91.69		
5	OVERALL EXTRACTION	85.02	85.57		
6	REDUCED OVERALL EXTRACTION :				
	(a) BY GUNDU RAO FORMULA	88.21	88.57		
	(b) BY NOEL DEER FORMULA	88.50	88.83		
7	UNDILUTED JUICE LOST IN BAGASSE % FIBRE	25.59	24.60		
8	VIRTUAL PURITY OF FINAL MOLASSES	32.62	32.01		
9	CRUSHING RATE PER 24 HRS. (IN M.T.) EXCLUDING BINDING MATERIAL				
	(a) INCLUDING STOPPAGES	4800.6	4564.4		
	(b) EXCLUDING STOPPAGES	5024.6	4860.5		
10	ADDED WATER % FIBRE	270.06	271.05		
11	PERCENTAGE OF ACTUAL MOLASSES PRODUCTION TO THEORITICAL MOLASSES	100.97	100.56		
12	PERCENTAGE HOURS LOST TO HRS. AVAILABLE	4.46	6.23		
13	E.R.Q.V. :				
	(a) M.J./P.J.	96.65	96.68		
	(b) L.M.J./P.J.	77.60	75.96		
14	CLARIFICATION FACTOR	4.09	4.18		
15	JAVA RATIO	83.30	82.48		
16	ADDED WATER EXTRACTED IN MIXED JUICE PERCENT ADDED WATER	70.73	71.72		
17	MASSECUITE % CANE				
	A-MASSECUITE	31.76	33.82		
	B- MASSECUITE	-	-		
	C- MASSECUITE	6.79	6.13		
	C.1 - MASSECUITE	2.65	2.33		
	TOTAL	-	-		
18	GRADE WISE SUGAR PRODUCTION	QTL5 2022-2023	%	QTL5 2021-2022	%
I.	L-30	-	-	-	-
II.	M-31	832850	98.87	818610	98.65
III.	M-30	-	-	-	-
IV.	S-31	7750	0.92	8600	1.04
V.	L-29	-	-	-	-
VI.	M-29	-	-	-	-
VII.	S-29	-	-	-	-
VIII.	B.I.S.S.	1750	0.21	2600	0.31
IX.	TOTAL (I TO VIII)	842350		829810	
X.	REFINED SUGAR / Candy	168300		162850	
XI.	TOTAL (I TO IX)	1010650		992660	

DOC.No.FOR/LAB/024; REV.No.00;DATE 15/4/2001' PAGE No 5 OF 5


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Sr. G.M. (Tech.)


VICE PRESIDENT (Tech.)

Modi Sugar MillsGeneral Information

1	Average Actual Cane Crush Rate (TCD)	Cane Crushing season 2023-24 started on 31.10.2023. As per daily manufacturing Report (DMR) provided by the Unit, the average cane crushing rate from 01.01.2024 to 07.03.2024 was found to be 4757.8 TCD									
2	Reading of Flow meters during visit on 07.03.2024	<table border="0"> <tr> <td></td> <td>Borewell 1</td> <td>Borewell 2</td> </tr> <tr> <td>Flow –</td> <td>09</td> <td>160</td> </tr> <tr> <td>Totalizer –</td> <td>539919</td> <td>102655</td> </tr> </table>		Borewell 1	Borewell 2	Flow –	09	160	Totalizer –	539919	102655
	Borewell 1	Borewell 2									
Flow –	09	160									
Totalizer –	539919	102655									
3	Any Log book of Flow meters maintained	Yes									
4	Quantity of Fresh Water withdrawal (KLD)	As per logbook Quantity of Fresh Water withdrawn from Borewell No. 1 & 2 for the period from 01.01.2024 to 07.03.2024 is 4694 + 5450 = 10144 kl. Photocopy of logbook enclosed.									
5	Total Fresh Water Consumption (KLD)	Total Fresh Water Consumption from Borewell No. 1 & 2 during the period from 01.01.2024 to 07.03.2024 is 10144 Kl									
6	Waste Water Discharge (KLD)	As per logbook, Quantity of waste water generation from 01.01.2024 to 07.03.2024 is 38704 KL. Photocopy of logbook enclosed									
7	Waste Water (Effluent) discharge (KLD) after treatment	Waste Water (Effluent) discharge (KLD) after treatment is 562.49 kld									
8	Sludge Handling Process	Sludge is collected into sludge beds at ETP and after filtration it is used as manure in the agriculture land of the farmers.									

9	Quantity of Ash Generated (MT per day)	<p>Wet Ash generated approximately 72.45 (Ton Per day). Quantity of Wet Ash generated month wise during the period from 01.01.2024 to 07.03.2024</p> <p>Jan'2024- 2248.68 Ton Feb'2024 – 2068.01 Ton Up-to 7-March'2024 – 537.3 Ton</p>
10	Recommendation of Joint Committee dated 30.03.2022 (To be Checked)	<ol style="list-style-type: none"> 1. Flowmeters at various water recycling location as per sugar charter have already been installed. 2. Flowmeter at outlet of treated water storage lagoon has already been installed. 3. We have already proper storage area to hold the baggase and to further avoid any type of floating baggase particles , we have increased the adjacent boundary walls and covered the area by the Tin Shades.







UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 10978/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2019 Dated:
27/04/2020

To,
M/s MODI SUGAR MILLS UNIT OF MODI INDUSTRIES LTD
Modinagar, GHAZIABAD,
Tehsil : Bhojpur
District : GHAZIABAD

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 10978 and 27/04/2020 .
2. Reference of application (No. and date) 7100366 and 18/12/2019 .
3. Mr SURENDRA KUMAR SHARMA of M/s MODI SUGAR MILLS UNIT OF MODI INDUSTRIES LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 21.2 Spent solvent	Through TSDF	800 KL/Annum

1. The authorization shall be valid for a period of 26/04/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at

present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020.05.03 23:32:51 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Ghaziabad for information and necessary action .

Ashok Kumar Tiwari
Digitally signed by Ashok Kumar Tiwari
Date: 2020. 5.03 23:33:26 +05'30'

CEO/EE, I/C Circle



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form B (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG034026
VALID FROM 06/12/2022 TO 03/01/2025

Serial No.: 202205001102			
Name of the Owner	DS REDDY		
Address of the Applicant	MODI SUGAR, MODINAGAR, GHAZIABAD	Application No.	GZBD0522RIN0332
Date of Submission	31/05/2022	Specimen Signature	
Company Name	MODI SUGAR MILLS (MODI INDUSTRIES LIMITED)	Company Address	
Location Particulars			
District	Ghaziabad	Block	BHOJPUR
Plot No./Khasra No.	MODINAGAR GHAZIABAD UTTAR PRADESH	Municipality/Corporation	Yes
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/01/1980		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	70.00
Date of Energization (In Case of Electric Pump)		15/01/1980	
Maximum Allowable Rate of Withdrawal (m³/hr.):	70.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:	84000.00	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	For Industrial Purpose		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All Industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All Industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such Industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for Industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of Infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :02/02/2023

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG013999

VALID FROM 21/07/2023 TO 03/01/2025

Serial No.: 202303000338			
Name of the Owner	DS REDDY		
Address of the Applicant	MODI SUGAR, MODINAGAR, GHAZIABAD	Application No.	GZBD0323RIN0589
Date of Submission	15/03/2023	Specimen Signature	
Company Name	MODI SUGAR MILLS (MODI INDUSTRIES LIMITED)	Company Address	Modinagar, Ghaziabad, Uttar Pradesh
Location Particulars			
District	Ghaziabad	Block	BHOJPUR
Plot No./Ghasra No.	MODI SUGAR, MODINAGAR, GHAZIABAD	Municipality/Corporation	Yes
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/01/1990		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	190.00
Date of Energization (In Case of Electric Pump)		15/01/1980	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	190.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:	85500.00	Recharge Required	171000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	For Industrial Use		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 171000.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
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 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/08/2023

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature

830 MODI SUGAR MILLS, MODINAGAR

LOG BOOK FOR WATER FLOW OF TUBEWELL

TUBEWELL NO.1

DATE JAN 24

DATE	INITIAL READING	FINAL READING	DIFFERENCE WATER IN m ³ DAY	WATER TODEATE IN m ³	REMARKS	SIGNATURE Engg.(I)	SIG
1/01/24	535313	535313	00		see		
2/01/24	535313	535313	00		see		
3/01/24	535313	535313	00		see		
4/01/24	535313	535448	135		see		
5/01/24	535448	535448	00		see		
6/01/24	535448	535458	10		see		
7/01/24	535458	535460	02		see		
8/01/24	535460	535460	00		see		
9/01/24	535460	535460	00		see		
10/01/24	535460	535460	00		see		
11/01/24	535460	535460	00		see		
12/01/24	535460	535460	00		see		
13/01/24	535460	535460	00		see		
14/01/24	535460	535460	00		see		
15/01/24	535460	535460	00		see		
16/01/24	535460	535460	00		see		
17/01/24	535460	535460	00		see		
18/01/24	535460	535460	00		see		
19/01/24	535460	535500	40		see		
20/01/24	535500	535500	00		see		
21/01/24	535500	535500	00		see		
22/01/24	535500	535500	00		see		
23/01/24	535500	535504	04		see		
24/01/24	535504	535716	212		see		
25/01/24	535716	535716	00		see		
26/01/24	535716	535716	00		see		
27/01/24	535716	535716	00		see		
28/01/24	535716	535716	00		see		
29/01/24	535716	535716	00		see		
30/01/24	535716	535716	00		see		
31/01/24	535716	535716	00		see		
TOTAL COMPLETE MONTH							

MODI SUGAR MILLS, MODINAGAR

LOG BOOK FOR WATER FLOW OF TUBEWELL

TUBEWELL NO.1

DATE FEBRUARY

DATE	INITIAL READING	FINAL READING	DIFFERENCE WATER IN m ³ DAY	WATER TODATE IN m ³	REMARKS	SIGNATURE Engg.(I)	SIGNATURE GM/EE
1/02/24	535716	535753	37		see		see
2/02/24	535753	535796	43		see		
3/02/24	535796	535800	04		see		
4/02/24	535800	535800	00		see		
5/02/24	535800	535870	70		see		
6/02/24	535870	535870	00		see		
7/02/24	535870	536096	226		see		
8/02/24	536096	536321	225		see		
9/02/24	536321	536410	89		see		
10/02/24	536410	536538	128		see		
11/02/24	536538	536741	203		see		
12/02/24	536741	536847	106		see		
13/02/24	536847	537004	157		see		
14/02/24	537004	537255	251		see		
15/02/24	537255	537466	211		see		
16/02/24	537466	537544	78		see		
17/02/24	537544	537732	188		see		
18/02/24	537732	537765	33		see		
19/02/24	537765	537771	06		see		
20/02/24	537771	537900	129		see		
21/02/24	537900	537981	81		see		
22/02/24	537981	538044	63		see		
23/02/24	538044	538148	104		see		
24/02/24	538148	538242	94		see		
25/02/24	538242	538333	91		see		
26/02/24	538333	538372	39		see		
27/02/24	538372	538476	104		see		
28/02/24	538476	538648	172		see		
29/02/24	538648	538792	144		see		
30							
31							
TOTAL COMPLETE MONTH							

832 MODI SUGAR MILLS, MODINAGAR

LOG BOOK FOR WATER FLOW OF TUBEWELL

TUBEWELL NO.1

DATE MARCH 24

DATE	INITIAL READING	FINAL READING	DIFFERENCE WATER IN m ³ DAY	WATER TODATE IN m ³	REMARKS	SIGNATURE Engg.(I)	SIGNATURE GM(E)
1/03/24	538792	538962	170		see		
2/03/24	538962	539151	189		see		
3/03/24	539151	539261	110		see		
4/03/24	539261	539448	187		see		
5/03/24	539448	539633	185		see		
6/03/24	539633	539819	186		see		
7/03/24	539819	540007	188		see		
8/03/24	540007	540175	168		see		
9/03/24	540175						
10							
11							
12							
13							
14							
15							
16							
17							
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29							
30							
31							
TOTAL COMPLETE MONTH							

833 MODI SUGAR MILLS, MODINAGAR

LOG BOOK FOR WATER FLOW OF TUBEWELL

TUBEWELL NO.2

DATE JAN 24

DATE	INITIAL READING	FINAL READING	DIFFERENCE WATER IN m ³ DAY	WATER TODATE IN m ³	REMARKS	SIGNATURE Engg.(I)	SIGN DGI
1/01/24	97422	97422	00		see		
2/01/24	97422	97422	00		see		
3/01/24	97422	97422	00		see		
4/01/24	97422	97749	327		see		
5/01/24	97749	97749	00		see		
6/01/24	97749	97768	19		see		
7/01/24	97768	97782	14		see		
8/01/24	97782	97933	151		see		
9/01/24	97933	97933	00		see		
10/01/24	97933	97933	00		see		
11/01/24	97933	97935	02		see		
12/01/24	97935	97935	00		see		
13/01/24	97935	98089	154		see		
14/01/24	98089	98089	00		see		
15/01/24	98089	98089	00		see		
16/01/24	98089	98092	03		see		
17/01/24	98092	98131	39		see		
18/01/24	98131	98268	137		see		
19/01/24	98268	98268	00		see		
20/01/24	98268	98268	00		see		
21/01/24	98268	98306	38		see		
22/01/24	98306	98306	00		see		
23/01/24	98306	98362	56		see		
24/01/24	98362	98419	57		see		
25/01/24	98419	98419	00		see		
26/01/24	98419	98419	00		see		
27/01/24	98419	98419	00		see		
28/01/24	98419	98419	00		see		
29/01/24	98419	98419	00		see		
30/01/24	98419	98419	00		see		
31/01/24	98419	98423	04		see		
TOTAL COMPLETE MONTH							

835 MODI SUGAR MILLS, MODINAGAR

LOG BOOK FOR WATER FLOW OF TUBEWELL

TUBEWELL NO.2

DATE MARCH 2

DATE	INITIAL READING	FINAL READING	DIFFERENCE WATER IN m ³ DAY	WATER TODATE IN m ³	REMARKS	SIGNATURE Engg.(I)	SIGNATURE DGM(E&S)
1/03/24	101412	101520	108		see		
2/03/24	101520	101777	257		see		
3/03/24	101777	102024	247		see		
4/03/24	102024	102024	00		see		
5/03/24	102024	102282	256		see		
6/03/24	102280	102545	265		see		
7/03/24	102545	102872	327		see		
8/03/24	102872	102976	104		see		
9/03/24	102976						
10							
11							
12							
13							
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28							
29							
30							
31							
TOTAL COMPLETE MONTH							

**MODI SUGAR MILLS,
LOG BOOK FOR VARIOUS**

DATE	EXCESS PROCESS CONDENSATE TO COOLING TOWER			SPRAY POND WATER TO WET SCRUBBER			EXCESS		
	INITIAL READING	FINAL READING	WATER METRE/Day	INITIAL READING	FINAL READING	WATER METRE/Day	INITIAL READING	FINAL READING	WATER METRE/Day
01/01/24	2322345	2329558	613				2233364		
02/01/24	2322958	2334552	492				2235546		
03/01/24	2334552	2339446	496				2237223		
04/01/24	2339446	2343378	432				2239113		
05/01/24	2343378	2350071	679				224083		
06/01/24	2350071	235819	612				224217		
07/01/24	235819	2362332	613				224458		
08/01/24	2362332	236796	558				224648		
09/01/24	236796	237425	638				224820		
10/01/24	237425	238142	717				224985		
11/01/24	238142	238967	845				225165		
12/01/24	238967	239691	704				225327		
13/01/24	239691	240442	751				225540		
14/01/24	240442	241183	741				225726		
15/01/24	241183	242012	829				225925		
16/01/24	242012	242837	825				226145		
17/01/24	242837	243472	585				226309		
18/01/24	243472	244178	756				226518		
19/01/24	244178	244891	713				226758		
20/01/24	244891	245610	719				226951		
21/01/24	245610	246331	721				227185		
22/01/24	246331	246931	600				227386		
23/01/24	246931	247599	668				227571		
24/01/24	247599	2481908	389				227775		
25/01/24	2481908	248242	334				227975		
26/01/24	248242	248510	268				228028		
27/01/24	248510	248771	267				228246		
28/01/24	248771	249238	462				228436		
29/01/24	249238	249662	423				228658		
30/01/24	249662	250041	379				228953		
31/01/24	250041	250473	382				229287		

**MODINAGAR
FLOWMETERS - SEASON 2023-2024**

DATE	SPRAY POND WATER TO ETP			CONDENSED LIQUOR SHIFT NO ETP			REMARKS	SIGNATURE
	INITIAL READING	WATER METRE/Day	FINAL READING	INITIAL READING	FINAL READING	WATER METRE/Day		
01/01/24	223546	182	294041	294616	575			
02/01/24	223723	177	294616	295104	488			
03/01/24	223913	190	295104	295655	551			
04/01/24	224083	170	295655	296145	490			
05/01/24	224277	194	296145	296734	589			
06/01/24	224458	181	296734	297280	546			
07/01/24	224648	190	297280	297918	638			
08/01/24	224820	172	297918	298466	548			
09/01/24	224985	185	298466	298973	507			
10/01/24	225165	180	298973	299499	526			
11/01/24	225327	172	299499	29990	491			
12/01/24	225540	213	29990	300620	630			
13/01/24	225726	186	300620	301190	570			
14/01/24	225925	199	301190	301806	616			
15/01/24	226145	220	301806	302407	631			
16/01/24	226309	164	302407	302976	579			
17/01/24	226518	209	302976	303594	618			
18/01/24	226758	240	303594	304253	659			
19/01/24	226951	193	304253	304814	561			
20/01/24	227185	234	304814	305508	694			
21/01/24	227386	201	305508	306124	616			
22/01/24	227571	185	306124	306736	612			
23/01/24	227775	204	306736	307406	670			
24/01/24	228028	253	307406	308177	771			
25/01/24	228246	218	308177	308982	709			
26/01/24	228436	190	308982	309547	661			
27/01/24	228658	205	309547	310221	674			
28/01/24	228858	217	310221	310914	693			
29/01/24	229053	195	310914	311554	640			
30/01/24	229287	234	311554	312223	669			
31/01/24	229538	251	312223	312973	750			

034

MODI SUGAR MILLS,

LOG BOOK FOR VARIOUS

MODINAGAR

FLOWMETERS - SEASON 2023 2024

FEBRUARY 24

035

Date	EXCESS PROCESS CONDENSATE TO COOLING TOWER			SPRAY POND WATER TO WET SCRUBBER			EXCESS		
	INITIAL READING	FINAL READING	WATER METER/DAY	INITIAL READING	FINAL READING	WATER METER/DAY	INITIAL READING	FINAL READING	WATER METER/DAY
02/02/24	250423	250728	306				229538		
02/02/24	250729	250874	145				229763		
03/02/24	250874	250978	104				229952		
04/02/24	250978	251070	92				230168		
05/02/24	251070	251171	101				230365		
06/02/24	251171	251519	378				230470		
07/02/24	251519	251942	393				230592		
08/02/24	251942	252220	259				230709		
09/02/24	252220	252451	250				230709		
10/02/24	252451	252602	351				230819		
11/02/24	252602	253141	347				230999		
12/02/24	253141	253520	371				231220		
13/02/24	253520	253848	328				231387		
14/02/24	253848	254209	361				231589		
15/02/24	254209	254622	413				231673		
16/02/24	254622	254989	367				231850		
17/02/24	254989	255346	357				232060		
18/02/24	255346	255743	397				232230		
19/02/24	255743	256414	671				232420		
20/02/24	256414	256925	511				232627		
21/02/24	256925	257350	425				232843		
22/02/24	257350	257811	461				233054		
23/02/24	257811	258244	430				233269		
24/02/24	258244	258566	325				233451		
25/02/24	258566	258831	265				233651		
26/02/24	258831	259179	348				233856		
27/02/24	259179	259426	242				234096		
28/02/24	259426	259628	202				234358		
29/02/24	259628	259847	219				234616		
							234872		

Date	SPRAY POND WATER TO ETP			COMBINED EFFLUENT SENT TO ETP			REMARKS	SIGNATURE
	FINAL READING	WATER METER/DAY	INITIAL READING	FINAL READING	WATER METER/DAY			
02/02/24	229763	225	312973	313455	672			
03/02/24	229952	195	313645	314300	655			
04/02/24	230168	210	314300	315006	706			
05/02/24	230365	197	315006	315696	690			
06/02/24	230470	105	315696	316347	651			
07/02/24	230592	122	316347	317021	674			
08/02/24	230709	117	317021	317689	668			
09/02/24	230819	110	317689	318353	664			
10/02/24	230999	180	318353	318928	575			
11/02/24	231220	221	318928	319554	626			
12/02/24	231387	167	319554	319875	321			
13/02/24	231589	202	319875	320313	438			
14/02/24	231673	84	320313	320547	234			
15/02/24	231850	177	320547	320967	360			
16/02/24	232060	210	320967	321447	540			
17/02/24	232230	170	321447	321997	450			
18/02/24	232420	190	321997	322416	519			
19/02/24	232627	207	322416	322912	497			
20/02/24	232843	216	322912	323464	551			
21/02/24	233054	201	323464	324004	540			
22/02/24	233269	225	324004	324645	641			
23/02/24	233451	161	324645	325037	392			
24/02/24	233651	221	325037	325415	578			
25/02/24	233856	205	325415	326666	651			
26/02/24	234096	240	326666	326988	722			
27/02/24	234358	262	326988	326379	610			
28/02/24	234616	258	326379	326960	582			
29/02/24	234872	257	326960	327542	582			
			327542	328110	568			

035

Sl. No.	Sup	Date	Vehicle No	Slip No	GW	TW	NW	GR No	Out	Sup	
35	70	U 30/12/23	UP12-9863	300893	91.80	28.40	63.50	8726	0315	70	
100	70	12	U 14T-8149	300881	108.40	35.20	72.70	8651	04/35	70	
85	70	13	U 12-9863	300892	85.70	38.50	47.20	8727	05/15	70	
20	70										
40	70	01	31/12/23	UP14-4842	300838	81.70	27.10	54.60	8564	07/25	70
85	70	02	U	UP14-4842	300940	80.20	30.60	49.60	8565	08/15	70
		03	U	UP14-4842	300961	97.30	30.60	66.70	8566	11/05	70
0	70	04	U	UP14-4842	300972	99.70	27.20	72.00	8567	12/25	70
5	70	05	U	UP14-4842	300984	87.10	35.30	51.80	8568	14/15	70
25	70	06	U	UP14-4842	301002	78.10	37.00	41.10	8569	15/35	70
0	70	07	U	UP14-4842	301025	95.70	31.50	64.20	8570	16/45	70
0	70	08	U	UP14T-8149	300929	102.60	31.00	71.60	8652	20/15	70
0	70	09	U	UP14T-8149	301064	75.50	41.20	36.30	8653	27/15	70
5	70	10	U	UP14T-8149	301072	89.30	34.10	55.20	8654	23/15	70
35	70	11	U	UP14T-8149	301081	114.90	34.40	80.50	8655	1:10	70
100	70	12	U	UP14T-8149	301090	78.00	41.20	36.80	8656	2:40	70
100	70	13	U	UP14T-8149	301097	104.00	34.70	69.30	8657	5/25	70
30	70										
15	70	01	01/01/24	UP14-4842	301042	93.70	27.10	66.60	8572	07/25	70
100	70	02	U	UP14-9913	300934	74.50	32.80	41.60	8728	09/15	70
0	70	03	U	UP14T-8149	301130	100.20	34.30	65.90	8658	10/40	70
		04	U	UP12-9863	301135	93.70	32.00	61.70	8729	13/35	70
10	70	05	U	UP14T-8149	301114	83.50	34.30	49.20	8659	16/15	70
5	70	06	U	UP12-9863	301185	94.20	38.40	55.80	8730	16/50	70
0	70	07	U	UP12-9963	301225	72.90	36.70	36.20	8731	20/50	70
35	70	08	U	UP14T-8149	301218	98.50	35.10	63.40	8660	22/20	70
25	70	09	U	UP12-9963	301252	76.10	32.10	44.00	8732	23/05	70
50	70	10	U	UP12-9963	301267	101.70	32.60	68.70	8733	01/05	70
100	70	11	U	UP14T-8149	301263	86.70	34.60	52.10	8661	03/25	70
120	70	12	U	UP14T-8149	301291	114.00	34.50	79.50	8662	05/20	70
120	70	13	U	UP14T-8149	301298	95.00	34.60	60.40	8663	06/30	70
45	70										

Sl. No.	Date	Vehicle No.	Slip No.	Qty	Rate	Total	Net	Gross	Net	Gross
66	16/11/24	UP14T-8149	304286	66.20	35.30	30.50	35.24	14.00	69.74	30.50
67	"	UP14T-8149	304286	35.20	66.00	67.20	37.10	10.00	77.20	37.10
68	"	UP14T-8149	304286	34.70	43.50	39.25	10.00	10.00	49.25	39.25
69	"	UP14T-8149	304286	32.30	60.70	37.19	21.00	10.00	47.19	37.19
70	"	UP14T-8149	304286	36.00	58.00	37.20	23.70	10.00	47.90	37.20
71	"	UP14T-8149	304286	30.00	46.50	37.21	01.40	10.00	48.61	37.21
72	"	UP14T-8149	304286	23.00	63.30	37.22	04.10	10.00	49.32	37.22
73	"	UP14T-8149	304286	35.60	67.30	39.24	06.35	10.00	49.59	39.24
74	17/11/24	UP14-4842	302804	78.10	30.50	47.60	80.10	02.50	50.10	30.50
75	"	UP14T-8149	304286	41.10	57.20	35.27	81.40	10.00	45.27	35.27
76	"	UP14-4842	304286	63.20	31.70	38.00	85.30	10.00	48.30	38.00
77	"	UP14T-8149	304286	33.30	65.90	35.28	11.40	10.00	46.68	35.28
78	"	UP14-4842	304286	81.80	31.10	50.80	80.33	10.00	40.80	50.80
79	"	UP14T-8149	304286	40.80	67.80	35.29	11.40	10.00	46.69	35.29
80	"	UP14-4842	304286	86.20	31.00	55.20	80.34	10.00	45.20	55.20
81	"	UP14T-8149	304286	104.40	38.40	66.00	88.30	10.00	56.00	66.00
82	"	UP14T-8149	304286	96.50	40.90	35.60	39.81	10.00	45.61	35.60
83	"	UP14T-8149	304286	100.50	32.80	61.70	37.23	10.00	51.70	37.23
84	"	UP14T-8149	304286	106.20	34.80	11.40	39.92	10.00	21.92	39.92
85	"	UP14T-8149	304286	85.40	36.00	43.40	37.24	10.00	53.40	37.24
86	"	UP14T-8149	304286	114.80	41.30	13.50	39.33	10.00	49.33	39.33
87	"	UP14T-8149	304286	99.50	33.30	64.20	37.25	10.00	74.20	37.25
88	18/11/24	UP14T-8149	304286	31.20	68.20	37.26	03.50	10.00	41.70	37.26
89	"	UP14T-8149	304286	34.50	53.50	38.34	03.50	10.00	41.84	38.34
90	"	UP14T-8149	304286	37.50	29.70	29.70	03.50	10.00	33.20	29.70
91	"	UP14T-8149	304286	35.10	69.20	35.10	03.50	10.00	38.60	35.10
92	"	UP14T-8149	304286	34.50	34.50	34.50	03.50	10.00	38.00	34.50
93	"	UP14T-8149	304286	37.50	29.70	29.70	03.50	10.00	33.20	29.70
94	"	UP14T-8149	304286	35.10	69.20	35.10	03.50	10.00	38.60	35.10
95	"	UP14T-8149	304286	34.50	34.50	34.50	03.50	10.00	38.00	34.50
96	"	UP14T-8149	304286	37.50	29.70	29.70	03.50	10.00	33.20	29.70
97	"	UP14T-8149	304286	34.50	34.50	34.50	03.50	10.00	38.00	34.50
98	"	UP14T-8149	304286	37.50	29.70	29.70	03.50	10.00	33.20	29.70
99	"	UP14T-8149	304286	34.50	34.50	34.50	03.50	10.00	38.00	34.50

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IN	Dated	Machine	Sign no	Geo	Page	Alt	Ch	col	15
3	20/10/24	UP18-9963	304930	102.40	38.94	63.50	57.82	01.00	05
4	"	UP18-9963	304001	01.00	81.70	44.50	37.31	01.00	05
1	21/10/24	UP14F-4343	304932	02.20	31.40	50.80	07.00	08.50	06
2	"	UP14HT-0144	304935	101.40	34.00	60.40	99.55	08.00	07
3	"	UP14HT-0144	304945	104.00	38.60	70.40	97.56	102.00	08
4	"	UP14T-4340	304950	70.70	32.00	45.00	07.00	1130.00	05
5	"	UP14F-0144	304963	105.50	41.10	64.40	37.57	1132.00	06
6	"	UP14F-4343	304977	100.00	32.20	60.30	07.00	1151.00	07
7	"	UP14T-0144	304996	05.00	38.30	56.70	39.50	1.00	08
8	"	UP14T-0345	305010	74.10	38.70	35.40	07.00	1000.00	09
9	"	UP14T-8140	305020	104.60	35.20	65.40	35.60	1100.00	10
10	"	UP14-5863	305040	01.00	27.50	63.60	22.33	1100.00	11
11	"	UP14T-8140	305053	78.20	34.20	44.50	35.60	1100.00	12
12	"	UP18-5863	305051	06.80	38.50	57.90	32.34	1015.00	13
13	"	UP14T-8140	305061	101.20	36.30	65.50	38.60	1020.00	14
14	"	UP18-5863	305071	85.30	36.10	49.20	32.35	1110.00	15
15	"	UP14T-8140	305089	99.50	30.40	69.10	39.63	08.00	16
16	22/10/24	UP12-9963	305093	69.40	31.00	36.10	32.37	07.00	17
17	"	UP14T-4343	305030	02.40	31.90	57.00	07.00	09.25	18
18	"	UP14T-0144	305114	104.40	34.40	64.00	39.64	1100.00	19
19	"	UP14T-4343	305120	89.40	32.40	58.70	07.00	1115.00	20
20	"	UP14T-0144	305142	00.00	41.00	39.00	39.65	1125.00	21
21	"	UP14T-4343	305170	07.00	35.60	62.60	07.00	1155.00	22
22	"	UP14T-0144	305177	102.10	34.50	67.60	09.66	1155.00	23
23	"	UP18-5863	305066	07.80	32.00	65.80	32.32	1010.00	24
24	"	UP18-5863	305020	08.40	32.70	43.70	32.38	1010.00	25
25	"	UP18-5863	305242	06.10	28.00	63.20	32.38	1010.00	26
26	"	UP18-5863	305250	106.70	35.10	67.60	32.40	1010.00	27
27	"	UP14T-0144	305275	90.50	30.20	60.20	09.67	1015.00	28
28	"	UP14T-4343	305203	107.10	32.40	74.70	07.00	1025.00	29
29	"	UP14T-0144	305296	02.50	35.20	47.20	39.60	1055.00	30

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SN	Date	Vehicle	Shop No	QTY	Two	Two	GR	GR	GR
13	2011/12/24	UP14T-8149	306820	72.50	30.00	33.00	36.17	0230	R
14	2011/12/24	UP14T-8149	306820	83.20	35.00	46.60	3753	0420	R
15	2011/12/24	UP14T-8149	306820	99.60	39.10	60.50	3759	0635	R
01	2011/12/24	UP14T-8149	306490	63.50	30.50	33.00	3064	0410	R
02	2011/12/24	UP14T-8149	306490	34.80	34.80	63.10	3614	0930	R
03	2011/12/24	UP14T-8149	306535	30.20	30.20	55.20	3065	1030	R
04	2011/12/24	UP14T-8149	306528	111.10	38.20	36.19	1210	0410	R
05	2011/12/24	UP14T-8149	306512	63.20	31.10	38.10	3065	0410	R
06	2011/12/24	UP14T-8149	306548	35.10	31.10	63.90	3065	1515	R
07	2011/12/24	UP14T-8149	306555	100.90	35.10	69.80	3065	1710	R
08	2011/12/24	UP14T-8149	306610	80.90	38.00	43.90	3065	2010	R
09	2011/12/24	UP14T-8149	306612	98.40	38.00	39.80	3064	2110	R
10	2011/12/24	UP14T-8149	306621	87.60	33.10	54.10	3064	2310	R
11	2011/12/24	UP14T-8149	306630	61.30	34.90	66.40	3062	0130	R
12	2011/12/24	UP14T-8149	306639	100.90	27.90	73.00	3063	0430	R
13	2011/12/24	UP14T-8149	306646	100.30	35.10	65.20	3062	0615	R
01	2011/12/24	UP14T-8149	306666	65.20	36.60	42.10	3066	0710	R
02	2011/12/24	UP14T-8149	306671	92.80	31.10	61.80	3065	0810	R
03	2011/12/24	UP14T-8149	306684	86.20	31.10	65.10	3068	0910	R
04	2011/12/24	UP14T-8149	306694	79.10	35.20	49.80	3068	1010	R
05	2011/12/24	UP14T-8149	306712	85.00	34.10	60.10	3068	1110	R
06	2011/12/24	UP14T-8149	306745	97.80	34.10	63.80	3062	1210	R
07	2011/12/24	UP14T-8149	306772	78.70	35.20	37.50	3062	1310	R
08	2011/12/24	UP14T-8149	306790	91.80	35.30	36.50	3062	1410	R
09	2011/12/24	UP14T-8149	306787	74.50	39.20	64.70	3062	1510	R
10	2011/12/24	UP14T-8149	306819	101.00	35.30	65.70	3062	1610	R
11	2011/12/24	UP14T-8149	306819	78.60	36.40	42.20	3062	1710	R
12	2011/12/24	UP14T-8149	306821	101.90	35.30	66.60	3063	1810	R
13	2011/12/24	UP14T-8149	306848	101.90	37.10	64.00	3063	1910	R

Type text

13	08-07-0149	307657	6090	3120	3270	5607	1720	R	01091021004	0810	3150	5000	2000	0750	R
14	08-07-0149	307660	6200	3030	2910	8095	1721	R	0810	3170	5000	2000	0750	R	
15	08-07-0149	307662	6520	3620	5300	5058	2110	R	0810	3150	5000	2000	0750	R	
16	08-07-0149	307688	6310	3500	5110	5110	2110	R	0810	3150	5000	2000	0750	R	
17	08-07-0149	307689	6550	3550	5070	5070	2204	R	0810	3150	5000	2000	0750	R	
18	08-07-0149	307701	6510	3010	3070	3070	2204	R	0810	3150	5000	2000	0750	R	
19	08-07-0149	307714	6110	3510	2810	3000	2204	R	0810	3150	5000	2000	0750	R	
20	08-07-0149	307716	8510	4000	5310	3058	2204	R	0810	3150	5000	2000	0750	R	
21	08-07-0149	307724	7120	3250	3810	3058	2204	R	0810	3150	5000	2000	0750	R	
22	08-07-0149	307722	8810	4200	4660	3058	2204	R	0810	3150	5000	2000	0750	R	
23	08-07-0149	307735	7720	3810	3810	3058	2204	R	0810	3150	5000	2000	0750	R	
24	08-07-0149	307736	1510	3180	810	3058	2204	R	0810	3150	5000	2000	0750	R	
25	08-07-0149	307749	1190	3550	7910	3058	2204	R	0810	3150	5000	2000	0750	R	
26	08-07-0149	307806	10210	3150	7100	3097	0930	R	0810	3150	5000	2000	0750	R	
27	08-07-0149	307777	6600	3640	7040	3097	0930	R	0810	3150	5000	2000	0750	R	
28	08-07-0149	307793	9400	3530	5950	3097	1050	R	0810	3150	5000	2000	0750	R	
29	08-07-0149	307805	10110	3520	6590	3097	1205	R	0810	3150	5000	2000	0750	R	
30	08-07-0149	307771	7500	3270	4710	3097	1410	R	0810	3150	5000	2000	0750	R	
31	08-07-0149	307822	11000	3520	7400	3097	1570	R	0810	3150	5000	2000	0750	R	
32	08-07-0149	307808	8900	3270	5710	3097	1715	R	0810	3150	5000	2000	0750	R	
33	08-07-0149	307856	6820	3500	3058	3058	2120	R	0810	3150	5000	2000	0750	R	
34	08-07-0149	307773	6710	3010	2740	3058	2448	R	0810	3150	5000	2000	0750	R	
35	08-07-0149	307876	10380	3300	6780	3058	2448	R	0810	3150	5000	2000	0750	R	
36	08-07-0149	307883	7300	3440	4450	3058	2448	R	0810	3150	5000	2000	0750	R	
37	08-07-0149	307898	10980	3920	7070	3058	2448	R	0810	3150	5000	2000	0750	R	
38	08-07-0149	307865	6330	3280	5040	3058	2448	R	0810	3150	5000	2000	0750	R	
39	08-07-0149	307811	11020	3280	7240	3058	2448	R	0810	3150	5000	2000	0750	R	
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72	08-07-0149	307809	11080	4200	6880	3058	2448	R	0810	3150	5000	2000	0750	R	
73	08-07-0149	307809	11080	4200	6880	3058	2448	R	0810	3150	5000	2000	0750	R	
74	08-07-0149	307809	11080	4200	6880	3058	2448	R	0810	3150	5000	2000	0750	R	
75	08-07-0149	307809	11080	4200	6880	3058	2448	R	0810	3150	5000	2000	0750	R	
76	08-07-0149	307809	11080	4200	6880	3058	2448	R	0810	3150	5000	2000	0750	R	

IN	Date	Vehicle No	Serial	Class	Rate	Num	Amount	15	10/12/24	4/12-9/63	3/97	08	37-10	64-90	0852	0650
28	1/10/24	CP14T-8149	3001019	05-70	25-10	60-60	9605	11/62								
29	1/10/24	CP12-9963	3009332	04-09	36-30	58-20	9606	02/58								
30	1/10/24	CP14T-8149	3001010	26-70	28-90	37-40	9606	02/58								
1	1/10/24	CP12-9963	3009052	04-20	40-80	33-40	9607	01/58								
2	1/10/24	CP14T-8149	3009056	04-00	35-20	63-60	9607	04/58								
3	1/10/24	CP12-9963	3009028	03-30	34-20	49-10	9608	05/58								
4	1/10/24	CP14T-8149	3009075	10-30	41-30	61-50	9609	08/58								
5	1/10/24	CP14-4842	3008083	06-30	31-00	65-20	9609	08/58								
6	1/10/24	CP14T-8149	3008762	04-10	30-60	42-50	9609	11/58								
7	1/10/24	CP14-4842	3008065	25-40	27-50	37-50	9609	11/58								
8	1/10/24	CP14T-8149	3009123	08-00	30-80	56-00	9609	12/58								
9	1/10/24	CP14-4842	3009192	06-90	30-90	56-00	9609	12/58								
10	1/10/24	CP14T-8149	3009168	22-70	34-50	42-80	9609	12/58								
11	1/10/24	CP14T-8149	3009180	10-80	35-10	78-00	9609	01/59								
12	1/10/24	CP14T-8149	3009193	08-70	39-10	44-60	9609	01/59								
13	1/10/24	CP14T-8149	3009202	05-70	35-80	70-40	9609	02/59								
14	1/10/24	CP14T-8149	3009208	11-90	41-70	70-20	9609	02/59								
15	1/10/24	CP14T-8149	3009205	04-00	32-10	63-00	9609	07/59								
16	1/10/24	CP14T-8149	3009233	02-180	31-80	69-00	9609	08/59								
17	1/10/24	CP14-4842	3009141	08-00	30-180	58-40	9609	08/59								
18	1/10/24	CP14-4842	3009221	35-00	35-00	81-00	9609	11/59								
19	1/10/24	CP14T-8149	3009264	08-00	34-40	45-80	9609	11/59								
20	1/10/24	CP14-4842	3009208	20-70	22-80	57-50	9609	11/59								
21	1/10/24	CP14T-8149	3009232	09-70	34-70	65-00	9609	12/59								
22	1/10/24	CP14T-8149	3009302	08-00	34-20	65-00	9609	12/59								
23	1/10/24	CP14T-8149	3009309	09-20	38-00	58-50	9609	01/60								
24	1/10/24	CP14T-8149	3009309	09-20	38-00	58-50	9609	01/60								
25	1/10/24	CP14T-8149	3009347	07-50	32-20	75-30	9609	03/60								
26	1/10/24	CP14T-8149	3009300	09-20	34-90	64-30	9609	06/60								
27	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
28	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
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31	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
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36	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
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38	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
39	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
40	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
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43	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
44	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
45	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
46	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
47	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
48	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
49	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								
50	1/10/24	CP14T-8149	3009343	05-40	41-40	44-00	9609	07/60								

Case No.	Ship No.	Ship Name	Port	Date	Arrival	Departure	Remarks
05	2102124	UP14T-8149	UP14T-8149	2102124	08:20	08:20	
06	UP14-4842	UP14-4842	UP14-4842	2097285	08:20	08:20	
07	UP14T-8149	UP14T-8149	UP14T-8149	2097285	08:20	08:20	
08	UP12-5963	UP12-5963	UP12-5963	2056833	08:30	08:30	
09	UP12-5963	UP12-5963	UP12-5963	2056833	08:30	08:30	
10	UP12-5963	UP12-5963	UP12-5963	2056833	08:30	08:30	
11	UP12-5963	UP12-5963	UP12-5963	2056833	08:30	08:30	
12	UP12-5963	UP12-5963	UP12-5963	2056833	08:30	08:30	
01	2102124	UP14T-8149	UP14T-8149	2102124	10:20	10:20	
02	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
03	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
04	UP14T-4842	UP14T-4842	UP14T-4842	2099726	10:50	10:50	
05	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
06	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
07	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
08	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
09	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
10	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
11	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
12	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
01	2102124	UP14T-8149	UP14T-8149	2102124	10:20	10:20	
02	UP14-4842	UP14-4842	UP14-4842	2099726	10:50	10:50	
03	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
04	UP14-4842	UP14-4842	UP14-4842	2099726	10:50	10:50	
05	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
06	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
07	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
08	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
09	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
10	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
11	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	
12	UP14T-8149	UP14T-8149	UP14T-8149	2099726	10:50	10:50	

id	date	vehicle	status	no.	the new owner of
01	07/02/24	4P12-4842	312131	02-30	31-20
02	07/02/24	4P14T-8149	312280	102-10	149-30
03	07/02/24	4P14T-4842	312270	65-90	27-70
04	07/02/24	4P14T-8149	312206	102-70	32-60
05	07/02/24	4P14T-8149	312301	183-60	32-00
06	07/02/24	4P14T-8149	312315	108-30	37-00
07	07/02/24	4P14T-8149	312333	103-80	36-10
08	07/02/24	4P14T-8149	312343	64-70	34-90
09	07/02/24	4P14T-8149	312364	76-00	27-50
10	07/02/24	4P14T-8149	312364	96-60	40-50
11	07/02/24	4P14T-8149	312367	23-40	30-40
12	07/02/24	4P14T-8149	312390	144-50	36-80
13	07/02/24	4P14T-8149	312390	58-40	34-70
14	07/02/24	4P14T-8149	312103	104-80	30-70
15	07/02/24	4P14T-8149	312103	104-80	30-70
16	07/02/24	4P14T-8149	312103	104-80	30-70
17	07/02/24	4P14T-8149	312103	104-80	30-70
18	07/02/24	4P14T-8149	312103	104-80	30-70
19	07/02/24	4P14T-8149	312103	104-80	30-70
20	07/02/24	4P14T-8149	312103	104-80	30-70
21	07/02/24	4P14T-8149	312103	104-80	30-70
22	07/02/24	4P14T-8149	312103	104-80	30-70
23	07/02/24	4P14T-8149	312103	104-80	30-70
24	07/02/24	4P14T-8149	312103	104-80	30-70
25	07/02/24	4P14T-8149	312103	104-80	30-70
26	07/02/24	4P14T-8149	312103	104-80	30-70
27	07/02/24	4P14T-8149	312103	104-80	30-70
28	07/02/24	4P14T-8149	312103	104-80	30-70
29	07/02/24	4P14T-8149	312103	104-80	30-70
30	07/02/24	4P14T-8149	312103	104-80	30-70
31	07/02/24	4P14T-8149	312103	104-80	30-70
32	07/02/24	4P14T-8149	312103	104-80	30-70
33	07/02/24	4P14T-8149	312103	104-80	30-70
34	07/02/24	4P14T-8149	312103	104-80	30-70
35	07/02/24	4P14T-8149	312103	104-80	30-70
36	07/02/24	4P14T-8149	312103	104-80	30-70
37	07/02/24	4P14T-8149	312103	104-80	30-70
38	07/02/24	4P14T-8149	312103	104-80	30-70
39	07/02/24	4P14T-8149	312103	104-80	30-70
40	07/02/24	4P14T-8149	312103	104-80	30-70
41	07/02/24	4P14T-8149	312103	104-80	30-70
42	07/02/24	4P14T-8149	312103	104-80	30-70
43	07/02/24	4P14T-8149	312103	104-80	30-70
44	07/02/24	4P14T-8149	312103	104-80	30-70
45	07/02/24	4P14T-8149	312103	104-80	30-70
46	07/02/24	4P14T-8149	312103	104-80	30-70
47	07/02/24	4P14T-8149	312103	104-80	30-70
48	07/02/24	4P14T-8149	312103	104-80	30-70
49	07/02/24	4P14T-8149	312103	104-80	30-70
50	07/02/24	4P14T-8149	312103	104-80	30-70



Regional Office, U.P. Pollution Control Board,
Ghaziabad.

STACK MONITORING REPORT

14. Name of Industry : M/S Modi Sugar Mills
Modinagar, Ghaziabad.
15. Sample Collected by : Mr. Subhash Chandra, S.A. & Sri D.D. Verma. L.A.
16. Date of Monitoring : 23.01.2024
17. Stack Height (Meters) : 30.0
18. Stack Dia (Meters) : 2.80
19. Stack Attached to : Boiler 35.0 TPH & 35.0TPH No-1&2 (Stack No-1)
20. Type of fuel used : Bagasse
21. Fuel consumption : 35.0 Tone/Day (Approx)
22. Ambient Temperature (°C) : 25.0
23. Stack Temperature (°C) : 65.0
24. Average Velocity (m/sec) : 8.23
25. Average Flow rate (LPM) : 17.0
26. Net Sampling Time (Minutes): 64.0
14. Control Devices (If any) : 2 Ventury Scrubber

Parameter	Result	Standard	Method
Particulate Matter (mg/Nm ³)	48.0	80.0	IS:11255 (Part-I) 1985
Sulfur Dioxide (SO ₂) (mg/Nm ³)			IS:11255 (Part-II) 1985
Nitrogen Dioxide (NO ₂) (mg/Nm ³)			IS:11255 (Part-VII) 1985

Remark:- At the time of monitoring boiler NO -02, 35.0 TPH is not operational.


Scientific Assistant


Assistant Scientific Officer


Regional Officer

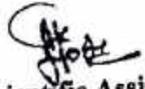


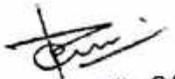
Regional Office, U.P. Pollution Control Board,
Ghaziabad.

STACK MONITORING REPORT

14. Name of Industry : M/S Modi Sugar Mills
Modinagar, Ghaziabad.
15. Sample Collected by : Mr. Subhash Chandra, S.A. & Sri D.D. Verma. I.A.
16. Date of Monitoring : 23.01.2024
17. Stack Height (Meters) : 40.0 (RCC)
18. Stack Dia (Meters) : 3.33
19. Stack Attached to : Boiler 40.0 TPH & 35.0TPH No-3&4 (Stack No-2)
20. Type of fuel used : Bagasse
21. Fuel consumption : 15.0 Tone/Day (Approx)
22. Ambient Temperature (°C) : 22.0
23. Stack Temperature (°C) : 65.0
24. Average Velocity (m/sec) : 6.70
25. Average Flow rate (LPM) : 14.0
26. Net Sampling Time (Minutes): 60.0
14. Control Devices (If any) : Ventury Scrubber

Parameter	Result	Standard	Method
Particulate Matter (mg/Nm ³)	67.0	80.0	IS:11255 (Part-I) 1985
Sulfur Dioxide (SO ₂) (mg/Nm ³)			IS:11255 (Part-II) 1985
Nitrogen Dioxide (NO ₂) (mg/Nm ³)			IS:11255 (Part-VII) 1985


Scientific Assistant


Assistant Scientific Officer


Regional Officer



क्षेत्रीय कार्यालय – उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गाज़ियाबाद ।
Regional Office, U.P. Pollution Control Board, Ghaziabad.

ANALYSIS REPORT OF GROUND WATER SAMPLES

Date of Collection: 23.01.2024

Sample Collected By: D.D Verma (L.A)

S.No.	Sampling point	Fe(mg/l)	Cu(mg/l)	Zn(mg/l)	Pb(mg/l)	Ni(mg/l)	T. Cr. (mg/l)
1.	Modi Sugar Mill, Borewell - 1	ND	ND	ND	ND	ND	ND
2.	Modi Sugar Mill, Borewell - 2	ND	ND	ND	ND	ND	ND
	Standards	0.3	0.05	5.0	0.01	0.02	0.05

J.R.F.S.A

A.S.O

R.D



ANALYSIS REPORT OF GROUND WATER SAMPLES

Date of Collection: 02.02.2024

Sample Collected By: D.D. Verma (L.A.), Kunwar Santosh Kumar (A.E.E)

S.No.	Sampling point	pH	Colour (Hazen)	Odour	Conductivity (µs/Cm)	T.D.S (mg/l)	Total Hardness (mg/l)	Ca Hardness (as Ca mg/l)	Mg Hardness (mg/l)	Total Alkalinity (mg/l)
1.	Shikri Khurd Borewell	7.2	10.0	Odourless	913.0	593.0	202.0	42.4	23.04	185.0
2.	Kadrabad Village Borewell	7.5	10.0	Odourless	644.0	418.0	74.0	20.8	5.28	155.0
3.	Fafrana Village Borewell	7.0	10.0	Odourless	1124.0	731.0	302.0	50.4	42.24	23.5
4.	Gadana Village Borewell	7.1	10.0	Odourless	1104.0	717.0	332.0	63.2	42.0	215.0
	Standards	6.5-8.5	5-15	-	-	500-2000	200-600	75-200	30-100	200-600

[Signature]
H.R.P.S.A

[Signature]
A.S.O

[Signature]
R.O



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

203563/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024

Date: 22/02/2024

To,

M/s

MODI DISTLLERY A UNIT OF MODI INDUSTRIES LTD

**MODI DISTILLERY (A UNIT OF MODI INDUSTRIES LTD) MODI
NAGAR,GHAZIABAD(U.P),GHAZIABAD,201204**

Application Id-
24953074

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MODI DISTLLERY A UNIT OF MODI INDUSTRIES LTD** located at **MODI DISTILLERY (A UNIT OF MODI INDUSTRIES LTD) MODI NAGAR,GHAZIABAD(U.P),GHAZIABAD,201204.** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MODI DISTLLERY A UNIT OF MODI INDUSTRIES LTD** granted for the period from **19/02/2024 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/ENA/IMFL	32	Kilo Liters/Day
2	Bottling (Cases/Annum)	3500000	Numbers/Year

2. Conditions under **Water(Prevention and Control of Pollution) Act -1974** as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	8 KLD	Septic Tank	
Industrial	ZLD	Through MEE (06 effect) and Dryer for DDGS/Cattle Feed	ZLD
Industrial	200 KLD	CPU	ZLD through re-use in process and horticulture development

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	6.5-8.5
2	BOD	30 mg/lit
3	COD	250 mg/lit
4	TSS	100 mg/lit
5	Oil & Grease	10 mg/lit

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	5 TPH Boiler	Biogas/Bagasse	1	Particulate Matter	30 meter from ground level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per notified under EP Act, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time

	75	70	65	55	55	45	50	40
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4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

2. The Industry will not discharge its effluent (Industrial and or domestic) into any surface water body source under any circumstances.

3. The Industry shall ensure the time bound compliance of the various provisions of ZLD guideline issued by the UPPCB vide office memorandum no.H46886/C-1/Gen-42/2020,dt.28-01-2020 (available at URL http://www.uppcb.com/pdf/news_280120.pdf).

4. Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The Industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server.

5. The treated effluent/sewage shall be used for irrigation purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL <http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.

6. The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

7. The Industry must operate and maintain properly the installed flow meter and web camera and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.

8. The Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02,dt.16-02-2018 shall be complied.

9. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 and Process effluent / any wastewater shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.

10. The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

11. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

12. The industry shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Trans boundary Movement) Rules 2016.

13. The Industry shall install the Board showing daily environmental statement ie. chemicals used in the treatment of effluent, flow meter reading , hazardous waste generated and send to TSDF etc. at the main gate of the Unit.

14. The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

15. The Industry shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.

16. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B /UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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17. The Industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2019 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
18. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
19. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
20. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
21. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
22. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
23. The unit shall install FGD/Alkaline scrubber to control Sox and NOx gaseous emission.
24. The Industry should be operated in such a way so that there is no adverse impact on public and environment.
25. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.
26. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
27. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
28. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
29. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
30. Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
31. The unit shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CPCB/UPPCB.
32. Unit shall seek authorization under HOWM, Rules, 2016.
33. Unit shall comply with all the directions issued to distillery sector.
34. Vigorous plantation and odor control system shall be developed in and around Bio-Compost yard.
35. Unit shall mark red line for 50% of capacity of lagoon.
36. Unit should shut down its process in case level of lagoon reaches to 50% of capacity or storage capacity more than 15 days.
37. Unit shall comply with the order dated 30.01.2020 of Hon'ble NGT in O.A. No. 820/2019 President Sarvjan Kalyan Vikas Samiti, Ghaziabad Vs State of U.P.
38. Unit shall comply with the order of Hon'ble NGT in Tilak Raj Adhana & amp; Ors. Vs. State of Uttar Pradesh, Original Application No. 418/2021 with Original Application No. 447/2021.
39. Unit shall comply with directions issued by HO vide letter No. H 07324/C-1/G-98/2024 dated 20.02.2024 and deposit the EC of Rs. 43,06,250/- within one month otherwise this CTO will be null and void.

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Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

F. No.J-11011/378/2016-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division

Indira Paryavaran Bhawan
Jor bagh Road, New Delhi - 3
Dated: 17th June, 2019

To,

M/s Modi Distillery (A unit of Modi Industries Limited)
Village Begumabad, Tehsil Modinagar,
District Ghaziabad (UP)

Sub: Expansion of molasses based distillery and setting up malt spirit plant by M/s Modi Distillery at Village Begumabad, Tehsil Modinagar, District Ghaziabad (UP) - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No.IA/UP/IND2/87888/2016 dated 21st January, 2019 for environmental clearance to the above project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to the project for expansion of molasses based distillery from 18 to 30 KLPD, and setting up Malt Spirit plant of 2 KLPD by M/s Modi Distillery (A unit of Modi Industries Limited) in the existing premises of area 505857 sqm located at Village Begumabad, Tehsil Modinagar, District Ghaziabad (UP).

3. The details of existing and proposed products are as under:-

Units	Existing	Proposed	Total	Product
Molasses based distillery	18 KLPD	12 KLPD	30 KLPD	Ethanol & Rectified Spirit/ Extra Neutral Alcohol (IMFL bottling plant)
Malt spirit plant	--	2 KLPD	2 KLPD	Malt Spirit
Co-generation power plant	--	0.5 MW	0.5 MW	Power

4. Total land area is 50.59 ha. Out of which, existing distillery plant area is 5.04 ha. The proposed expansion will be done within the existing plant premises. Green belt will be developed in 1.66 ha, and thus covering 33% of the total project area. The estimated project cost is Rs.20 crores. Total capital cost earmarked towards environmental pollution control measures is Rs.5 crores and the recurring cost (O&M) will be about Rs.1Crores per annum. Total employment generation will be 229 persons as direct & indirect after expansion.

5. There are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves and Wildlife Corridors etc. within 10 km from the project site. Upper Ganga Canal is at 5 km in West.

6. Total fresh water requirement for the project after expansion will be 220 cum/day (Distillery - 180 cum/day, Malt plant- 12 cum/day, Bottling of IMFL- 28 cum/day), proposed to be met from groundwater. The required permission in this regard has been received by the Central Ground Water Authority vide letter dated 16th May, 2018 for withdrawal of 261.15 cum/day.

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Total generated effluent of 309 cum/day will be treated through Effluent Treatment Plant of capacity 500 m³/day. Treated water will be recycled/ reused to meet different process requirement within the premises. There will be no discharge of treated/untreated waste water from the unit, and thus ensuring Zero Liquid Discharge.

Existing unit has one boiler of 5 TPH capacity provided with multi cyclone dust collector and a stack of height 30 m to control the particulate emissions within the statutory limit of 50 mg/Nm³.

7. The project/activity is covered under category A of item 5 (g) 'Distilleries' of the schedule to the EIA Notification, 2006 and requires appraisal/approval at central level in the Ministry.
8. Terms of Reference for the project was granted on 29th April, 2017. Public hearing was conducted by the Uttar Pradesh Pollution Control Board on 16th April, 2018.
9. The proposal for environmental clearance was considered by the EAC (Industry-2) in its meetings held on 8-9 April, 2019, wherein the project proponent and their accredited consultant presented the EIA/EMP report. The Committee found the EIA/EMP report complying with the ToR and recommended the project for grant of environmental clearance.
10. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for expansion of molasses based distillery from 18 to 30 KLPD, and setting up Malt Spirit plant of 2 KLPD by M/s Modi Distillery (A unit of Modi Industries Limited) located at Village Begumabad, Tehsil Modinagar, District Ghaziabad (UP), under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-
 - (a) Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board as required.
 - (b) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.
 - (c) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.
 - (d) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
 - (e) Total fresh water requirement shall not exceed 220 cum/day proposed to be met from ground water. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard.
 - (f) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.
 - (g) Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.

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- (h) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
- (i) The company shall undertake waste minimization measures as below:-
- (i) Metering and control of quantities of active ingredients to minimize waste.
 - (ii) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - (iii) Use of automated filling to minimize spillage.
 - (iv) Use of Close Feed system into batch reactors.
 - (v) Venting equipment through vapour recovery system.
 - (vi) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (j) The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.
- (k) All the commitments made regarding issues raised during the public hearing/consultation meeting shall be satisfactorily implemented.
- (l) At least 3.5% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.
- (m) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- (n) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
- (o) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- (p) Storage of raw materials shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
- (q) Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (r) CO₂ generated from the process shall be bottled/made solid ice and sold to authorized vendors.
- (s) There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places.

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10.1 The grant of Environmental Clearance is further subject to compliance of other generic conditions as under:-

- (i) The project authorities must strictly adhere to the stipulations made by the state Pollution Control Board (SPCB), State Government and/ or any other statutory authority.
- (ii) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (iii) The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- (iv) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.
- (v) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (vi) The Company shall harvest rainwater from the roof tops of the buildings to recharge ground water, and to utilize the same for different industrial operations within the plant.
- (vii) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis.
- (viii) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendation made in the EIA/EEMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.
- (ix) The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.
- (x) A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- (xi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.

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(xii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

(xiii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

(xiv) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.

(xv) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://moef.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.

11. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

12. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991, read with subsequent amendments therein.

SKS
17/6/2019
(S. K. Srivastava)
Scientist E

Copy to: -

1. The Additional Principal Chief Conservator of Forests, MoEF&CC, Regional Office (CZ) Kendriya Bhavan, 5th Floor, Sector H, Aliganj, Lucknow - 226020
2. The Principal Secretary, Department of Environment, Government of Uttar Pradesh, Sachivalaya, Bapu Bhawan, Adjacent to Vidhan Sabha, Lucknow - 226001 (UP)
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow (UP)
5. Monitoring Cell, Ministry of Environment, Forest and Climate change, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi
6. Guard File/Record File/Notice Board

SKS
17/6/2019
(S. K. Srivastava)
Scientist E



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H 62356 /C-1/NOC-1240 /2021

Date: 15/06/2021

To,

M/s Modi Distillery
(A unit of Modi Industries Limited)
Vill - Begumabad, Tehsil - Modi Nagar,
Ghaziabad (UP).

Subject: Certificate of "No Increase in Pollution Load" for proposed use of alternative feedstock (raw material mix) as Grains without change in production capacity of 32 KLD by M/s Modi Distillery (A unit of Modi Industries Limited), Distillery Division Vill - Begumabad, Tehsil - Modi Nagar, Ghaziabad (UP).

Sir,

Kindly refer to the application received on 14.06.2021 for obtaining "No Increase in Pollution Load Certificate" against use of alternative feedstock without change in production capacity of 32 KLD by using Grain as raw material.

1. That Ministry of Environment Forest & Climate Change, Government of India, vide its notification no. S.O. 980(E) 2nd March, 2021 exempted the requirement for prior Environmental Clearance for cases of change in raw material mix without change in the quantity and pollution load as prescribed in the Environmental clearance of the project. The said provisions made in notification dated 2nd March, 2021 are as below:

"(b) Existing projects (having Prior Environmental Clearance) with no increase in pollution loads: Any increase in production capacity in respect of processing or production or manufacturing sectors (listed against item numbers 2, 3, 4 and 5 in the Schedule to this notification) with or without any change in (i) raw material-mix or (ii) quantities within products or (iii) number of products including new products falling in the same category or (iv) configuration of the plant or process or operations in existing area or in area contiguous to the existing area (for which prior environmental clearance has been granted) shall be exempt from the requirement of Prior Environmental Clearance provided that there is no increase in pollution load (derived on the basis of such Prior Environmental Clearance)"

2. The report regarding "No Increase in Pollution Load has been submitted by the Project Proponent, prepared by Environmental Auditor M/s Environmental and Technical Research Centre, Lucknow (Empanelled with MoEF& CC).

The proposal submitted by M/s Environmental and Technical Research Centre has been evaluated and concluded that the raw material mix shall be associated with following aspects related to pollution load.

- I. The Project under consideration is for change in feedstock as Grain without change in production capacity i.e. 32 KLD by the Distillery Unit M/s Modi Distillery (A unit of Modi Industries Limited).
- II. Unit already installed CPU of capacity 250 cubic meter/day along with tertiary system to enable recycling of MEE condensate, boiler blow down etc in order to fulfill the needs of additional fresh water.
- III. Fresh water requirement will be reduced by 22 KLD during Grain based operation.

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- IV. Pollutant load like BOD, COD, TDS and TSS in effluent will be reduced during Grain based operation.
- V. Total BOD load during Molasses based operation is 16942 kg/day which will be reduced to 3384 Kg/day during Grain based operation.
- VI. Total COD load during Molasses based operation is 35960 kg/day which will be reduced to 7820 Kg/day during Grain based operation.
- VII. Total TDS load during Molasses based operation is 31000 kg/day which will be reduced to 6016 Kg/day during Grain based operation.
- VIII. Total TSS load during Molasses based operation is 4960 kg/day which will be reduced to 1800 Kg/day during Grain based operation.
- IX. Total generation of fly ash shall be reduced during Grain based operation; reduction will be approx. - 0.67 TPD.
- X. Coal as Auxiliary fuel will not be used as fuel during Grain based operation. Only bagasse will be utilizing as fuel in boiler which is cleaner fuel than Coal.
- XI. There shall not be any incremental rise with respect to air pollution in view of the fact that Air Pollution Control System (Multi Cyclone & Bag Filter) shall keep particulate matter below 50 mg/Nm³ during Grain based operation.
- XII. Total emission load from the stack will be reduced as only bagasse will be used as fuel. Coal is having more solid and Sulphur content in comparison to Bagasse.
- XIII. Total PM Load during Molasses based operation is 27.76 kg/day which will be reduced to 21.81 Kg/day during Grain based operation.
- XIV. Total NO₂ load during Molasses based operation is 35.49 kg/day which will be reduced to 32.43 Kg/day during Grain based operation.
- XV. Total SO₂ load during Molasses based operation is 8.2 kg/day which will be reduced to nil during Grain based operation.
- XVI. Unit will adopt Zero Liquid Discharge in both the mode of Operation. Thus resulting in no increment with respect to water pollution.
- XVII. Unit already adopted Bio composting technology to achieve Zero Liquid Discharge during Molasses based operation but during grain based operation, spent wash will be first fed into the decanter for solid separation and then thin Slop from decanter will be concentrated in MEE then concentrated Spent wash syrup will be mixed with wet cake of decanter which will be converted to DDGS and sold as Cattle feed.

Hence, in view of the above facts, the UPPCB is of the view that the project of Ethanol/ENA / RS by M/s Modi Distillery (A unit of Modi Industries Limited), Distillery Division Vill - Begumabad, Tehsil - Modi Nagar, Ghaziabad (UP) due to use of alternative feed stock (Grain) without change in production capacity 32 KLD shall result in "No Increase in Pollution Load", hence the project is recommended subject to the condition that the project is implemented strictly in accordance with the technical details submitted by the proponent before the Board. The Project Proponent shall ensure strict compliance of the following conditions:

1. Due to change in raw material from Molasses to Grain without change in Ethanol/ENA / RS production capacity 32 KLD shall result in No Increase in Pollution load subject to the condition that the project is implemented strictly in accordance with the technical details submitted by the Project Proponent in the Board.

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2. The Project Proponent shall submit the validation report for 32 KLD Ethanol/ENA/RSProduction from any reputed Institute such as NSI, Kanpur/VSI, Pune/any IIT within 03 months after starting Grain based operation. If the validation report carried out by any reputed institute is same as claim made by the unit then SPCB may further allow to operate the unit as per proposal of the unit.
3. The unit shall restrict the concentrated spent wash storage capacity to 07 days only (Molasses / Grain).
4. The unit should submit monthly data of following to UPPCB:
 - a. Fresh water consumption
 - b. Ethanol Production
 - c. Spent wash generation
 - d. Slop generation
 - e. Condensate generation
 - f. Feed quantity of slop into incinerator / Decanter
 - g. Yeast sludge generation
 - h. Boiler ash generation
 - i. Quantity of granule generation and sold
 - j. Quantity of Spent lees generation, recycle/reuse and treatment in CPU
 - k. Quantity of effluent received into CPU, details of reuse/recycle etc.
 - l. Steam generation, fuel consumption
 - m. CO₂ production.
5. The unit shall ensure to obtain afresh consent (Water and Air) under the provision of Water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 for the proposed production of 32 KLD Alcohol from UPPCB before starting production of Alcohol based on Molasses or Grain.
6. The industry shall produce Alcolol 32 KLD maximum either useMolasses or Grain.

Hence, in view of the above facts, the UPPCB is of the view that the project of Ethanol/ENA / RS by M/s Modi Distillery (A unit of Modi Industries Limited), Distillery Division Vill - Begumabad, Tehsil - Modi Nagar, Ghaziabad (UP) due to use of alternative feed stock (Grain) without change in production capacity 32 KLD shall result in "No Increase in Pollution Load" subject to the condition that the project is implemented strictly in accordance with the technical details submitted before the Board.

In view of the conclusion and remarks made by the Board, the unit is hereby directed to apply afresh for obtaining fresh Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention and Control of Pollution) Act, 1981 for the proposed production of 32 KLD Rectified Spirit/Extra Neutral Alcohol/Absolute Alcohol fromMolasses or Grainand also to comply with the conditions as above.

This letter is issued with prior approval of competent authority.

Enclosure: As above.


Chief Environmental Officer
(Circle-1)

Copy: Regional Officer, UPPCB, Ghaziabad with direction to monitor the compliance of the conditions and send the compliance report to the Board.


Chief Environmental Officer
(Circle-1)



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG018935

VALID FROM 28/04/2020 TO 27/04/2025

Registration No.: 202106000648			
Name of the Owner	RAJEEV GUPTA		
Address of the Applicant	H.No 115 nehru colony Modinagar jila ghaziabad	Application Form Serial No.	GZBD0621RIN0094
Date of Submission	29/06/2021	Specimen Signature	
Company Name	MODI DISTILLERY (A UNIT OF MODI INDUSTRIES LTD)	Company Address	MODINAGAR GHAZIABAD UTTAR PRADESH
Location Particulars			
District	Ghaziabad	Block	BHOJPUR
Plot No./Khasra No.	MODINAGAR GHAZIABAD UTTAR PRADESH	Municipality/Corporation	Yes
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/09/1959		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	70.00
Date of Energization (In Case of Electric Pump)	01/09/1959		
Maximum Allowable Rate of Withdrawal (m³/hr.):	70.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	49000		
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Hold Due to NGT order		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a

rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.

- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :22/11/2021

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG037222

VALID FROM 28/04/2020 TO 27/04/2025

Registration No.: 202106000647			
Name of the Owner	RAJEEV GUPTA		
Address of the Applicant	H.No 115 nehru colony Modinagar jila ghaziabad	Application Form Serial No.	GZBD0621RIN0093
Date of Submission	29/06/2021	Specimen Signature	
Company Name	MODI DISTILLERY (A UNIT OF MODI INDUSTRIES LTD)	Company Address	MODINAGAR GHAZIABAD UTTAR PRADESH
Location Particulars			
District	Ghaziabad	Block	BHOJPUR
Plot No./Khasra No.	MODINAGAR GHAZIABAD UTTAR PRADESH	Municipality/Corporation	Yes
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/09/1959		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	70.00
Date of Energization (In Case of Electric Pump)	01/09/1959		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	70.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:			49000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Hold Due to NGT Order		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a

rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.

- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :22/11/2021

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form B (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG034026

VALID FROM 06/12/2022 TO 03/01/2025

Serial No.: 202205001102			
Name of the Owner	DS REDDY		
Address of the Applicant	MODI SUGAR, MODINAGAR, GHAZIABAD	Application No.	GZBD0522RIN0332
Date of Submission	31/05/2022	Specimen Signature	
Company Name	MODI SUGAR MILLS (MODI INDUSTRIES LIMITED)	Company Address	
Location Particulars			
District	Ghaziabad	Block	BHOJPUR
Plot No./Khasra No.	MODINAGAR GHAZIABAD UTTAR PRADESH	Municipality/Corporation	Yes
Well No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/01/1980		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	70.00
Date of Energization (In Case of Electric Pump)		15/01/1980	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	70.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:	84000.00	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	For Industrial Purpose		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Bealdea, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All Industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All Industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such Industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of Infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :02/02/2023

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG013999

VALID FROM 21/07/2023 TO 03/01/2025

Serial No.: 202303000338			
Name of the Owner	DS REDDY		
Address of the Applicant	MODI SUGAR, MODINAGAR, GHAZIABAD	Application No.	GZBD0323RIN0589
Date of Submission	16/03/2023	Specimen Signature	
Company Name	MODI SUGAR MILLS (MODI INDUSTRIES LIMITED)	Company Address	Modinagar, Ghaziebad, Uttar Pradesh
Location Particulars			
District	Ghaziebad	Block	BHOJPUR
Plot No./Kharsa No.	MODI SUGAR, MODINAGAR, GHAZIABAD	Municipality/Corporation	Yes
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/01/1990		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	190.00
Date of Energization (In Case of Electric Pump)	15/01/1980		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	190.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:	85500.00	Recharge Required	171000.00
Reason for renewal of N.O.C. पू.ओ.सी. के नवीनीकरण का कारण	For Industrial Use		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 171000.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell / tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by Industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/08/2023

Place:Ghazalabad

This certificate is electronically generated and does not require digital signature



INDIA NON JUDICIAL
Government of Uttar Pradesh



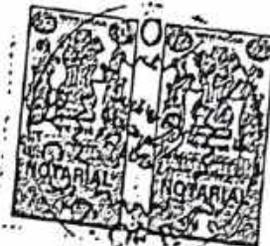
IN-UP76898569676861W

e-Stamp

Certificate No	: IN-UP76898569676861W
Certificate Issued Date	: 26-Feb-2024 10:55 AM
Account Reference	: NEWIMPACC (SV)/ up14084904/ MODINAGAR/ UP-GZB
Invoice Doc. Reference	: SUBIN-UPUP1408490449991035288883W
Purchased by	: MODI SUGAR MILLS MODI INDUSTRIES LTD
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
1st Party	: MODI SUGAR MILLS MODI INDUSTRIES LTD
Second Party	: Not Applicable
Stamp Duty Paid By	: MODI SUGAR MILLS MODI INDUSTRIES LTD
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

RAVINDER KUMAR GURJI
LNO-30

Acc-UP14084904/MODINAGAR/UP-GZB



BEFORE THE DISTRICT MAGISTRATE/CHAIRMAN
District Groundwater Management Council,
Ghaziabad, Uttar Pradesh

AFFIDAVIT

I Rajendra Pal Singh S/O Sh. Churaman Singh aged about 65 years working as Vice President (Tech.) in Modi Sugar Mills, Modinagar, Uttar Pradesh do hereby Solemnly affirm and declare as under:-

1. That the present affidavit is sworn in by me in my capacity as an Vice President (Tech.) on behalf of M/s. Modi Sugar Mills, Modinagar, Uttar Pradesh vide application submitted for ground water extraction in accordance with UPGWD guideline.
2. That unit will install a Rooftop Rainwater Harvesting System in accordance with the guidelines set out for the Red Category industry.
3. That unit will Maintain/ develop the adopted ponds for issuance of NOC for Ground water withdrawal situated at village Amipur, Machhri and Jalapur block Bhojpur, District Ghaziabad in compliance of recharge liability set out in the NOC Condition.
4. That the unit will commence the Ground work on or before 10th of March 2024.

Date: 26/02/2024

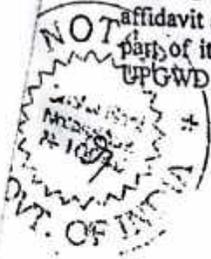
DEPONENT

For more information, visit the official website of the Government of India at www.mca21.com. The details of the e-stamp are available on the website. Mobile app is also available.

-2-

VERIFICATION

Verified at Modinagar on this the 26th day of February, 2024 that the contents of the above affidavit are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, UPSCWD can take punitive action against me.



[Signature]
DEPONENT

ATTESTED
[Signature]
SUDHA RANI
Advocate
New
Tehsil Muzi Naga
Shezibar

26 FEB 2024

कार्यालय अधिशासी अभियन्ता(ल0सिं0) / नोडल ग्राउण्ड वाटर पोर्टल, गाजियाबाद।

पत्रांक 3114 / ल0सिं0 / जि0भू0ज0प्र0परि0 / 2023-24

दिनांक 24-02-2024

विषय:- अवैध बोरवेल को सील किये जाने के सम्बन्ध में।

(उपशासित भवन के पास)

जिला भूगर्भ जल प्रबन्धन परिषद की दिनांक 09.02.2024 की बैठक में जिलाधिकारी महोदय, गाजियाबाद द्वारा नामित मजिस्ट्रेट की उपस्थिति में दिनांक 23/2/24 को मोदी सुगर मिल, मोदीनगर, गाजियाबाद, में स्थित अवैध बोरवेल को निम्नलिखित अधिकारियों की उपस्थिति में सील किया गया।

- ① अधिशाही अधिभन्ता / नोडल अधिकारी (ए.सी.ओ.)
- ② रामकान्त, स्थापक अधिकारी, जल निगम, ग्रामीण
- ③ अशोक कुमार, जल निगम, ग्रामीण
- ④ विशाल लथानी, AM, DIC, 523
- ⑤ सुदेव वर्मा, P.P.C.B.
- ⑥ अमिता शर्मा, ए.डी.ओ. गाजियाबाद, 23-2-24

(इं0 हरिओम),
अधिशासी अभियन्ता(ल0सिं0),
नोडल अधिकारी, ग्राउण्ड वाटर पोर्टल,
गाजियाबाद।

पत्रांक 3114 / ल0सिं0 / नो0ग्रा0वा0पोर्टल / 2023-24
प्रतिलिपि- निम्न की सेवा में सूचनार्थ प्रेषित:-

दिनांकित।

1. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबन्धन परिषद, गाजियाबाद।
2. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबन्धन परिषद, गाजियाबाद।
3. मोदी सुगर मिल, मोदीनगर, गाजियाबाद।

अधिशासी अभियन्ता(ल0सिं0),
नोडल अधिकारी, ग्राउण्ड वाटर पोर्टल,
गाजियाबाद।



MODI SUGAR MILLS

(A Unit of Modi Industries Limited)



26th February 2024

To,
District Magistrate/ Chairman,
District Groundwater Management Council,
Ghaziabad, Uttar Pradesh

Subject: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०१० सं०-418/2021 एवं ओ०ए०सं०-447/2021 में पारित आदेश दिनांक 01.11.2023 के अनुपालन के सम्बन्ध में।

Ref: Your letter No. 3066/ल०सि०/जि०भू०ज०प्र०परि०/2023-24 dated 21.02.2024 and letter No. 3067/ल०सि०/जि०भू०ज०प्र०परि०/2023-24 dated 21.02.2024

Respected Sir,

Kindly refer to your letter No. 2878/ल०सि०/जि०भू०ज०प्र०परि०/2023-24 dated 07.02.2024 for which a compliance report has been submitted duly received in your good office on 16.02.2024. In compliance with the condition of Rain water harvesting, the company has partially complied the pond work which was stuck up due to pandemic in 2020 and 2021. We extend our regret for the same and submit our affidavit for implementation for balance compliance in this regard.

We are committed to the maintenance of the adopted ponds and we are in the process of doing the same.

Thanking You

With Best Regards

For MODI SUGAR MILLS (MODI INDUSTRIES LIMITED)


(R.P. Singh)

Vice President (Tech.)

Encl! - As above

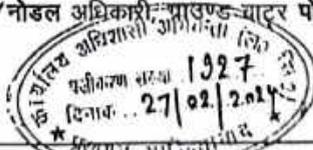
Copy to:-

1. अधिशासी अभियन्ता, ल०सि०वि०/ नोडल अधिकारी, ग्राउण्ड-वाटर पोर्टल, गाजियाबाद।

सहायक (GWD)

कृपया पत्र / पत्रावली क.

निपटणुप्यर कार्यवाही कना प्रकरण करें।



Modi Nagar - 201204 Distt. Ghaziabad, (U.P.), INDIA

Telephone : 01232 - 242321, 7902108560, 7902108570 E-mail : cooffice@modisugar.com
CIN-U15429UP1932PLC000469 PAN : AAACM2063Q GSTIN : 09AAACM2063Q4Z1

कार्यालय जिलाधिकारी, गाजियाबाद।

पत्रांक 3068 / ल0सि0 / नो0प्रा0वा0पोर्टल / 2023-24

दिनांक 21/02/2024

SHRI DS REDDY,
MODI SUGAR MILLS (MODI INDUSTRIES LIMITED),
MODINAGAR GHAZIABAD UTTAR PRADESH
EMAIL- dsreddy2007@gmail.com
MOB- 7300942144

नोटिस

उत्तर प्रदेश शासन की अधिसूचना संख्या-1488/79-वि-1-19-1(क)-14-19 लखनऊ 07 अगस्त, 2019 के द्वारा उत्तर प्रदेश भूगर्भ जल(प्रबन्धन और विनियमन) विधेयक-2019 प्रख्यापित होने के पश्चात भूगर्भ जल का दोहन जिला भूगर्भ जल प्रबन्धन परिषद् से अनापत्ति प्रमाण पत्र(NOC) प्राप्त करने के उपरान्त किया जाना, लागू किया गया है।

उत्तर प्रदेश भूगर्भ जल(प्रबन्धन और विनियमन) विधेयक-2019 की धारा 12(1) एवं (2) के अन्तर्गत यदि कोई वाणिज्यिक, औद्योगिक, अवसंरचनात्मक और सामूहिक भूगर्भ जल उपयोक्ता रजिस्ट्रीकरण के बिना भूगर्भ जल निकालते(दोहन) पाया जाता है, तो यथा स्थिति वह या व्यक्ति समूह या कोई अभिकरण अध्याय -8 के अधीन दण्डित किये जाने के भागी होंगे।

मा10 एन0जी0टी0 के निर्देशों के क्रम में आपके संस्थान का निरीक्षण टास्क फोर्स द्वारा किया गया। निरीक्षण के समय आपके संस्थान में एन0ओ0सी0 के अतिरिक्त 02 अवैध बोरवेल चालू पाये गये। जिसके सम्बन्ध में जिला भूगर्भ जल प्रबन्धन परिषद् की बैठक दिनांक 09.02.2024 में बिना अनापत्ति प्रमाण पत्र प्राप्त किये भूजल दोहन किये जाने की स्थिति में आप पर जुर्माना अधिरोपित किया गया है।

भूगर्भ जल(प्रबन्धन और विनियमन) विधेयक-2019 के अध्याय-8, 39-(1-ख) में निहित अधिकारों का प्रयोग करते हुये, आप पर पाँच लाख रुपये(रू0 5,00,000/-) जुर्माने की धनराशि अधिरोपित की जाती है।

अतः आपको निर्देशित किया जाता है कि यह धनराशि "भूगर्भ जल निधि" के लोक लेखा शीर्ष 8235002000400 में 15 दिन के अन्दर जमा करते हुए, साक्ष्य सहित अघोहस्ताक्षरी को सूचित करें अन्यथा नियमानुसार अग्रिम कार्यवाही की जाएगी।

(इन्द्र विक्रम सिंह)

जिलाधिकारी/अध्यक्ष,
जिला भूगर्भ जल प्रबन्धन परिषद्,
गाजियाबाद।

पत्रांक 3068 / ल0सि0 / जि.भू.प्र.प. / एन.ओ.सी. / 2023-24 दिनांकित।

प्रतिलिपि:- निम्न की सेवा में सूचनार्थ एवं आव यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूगर्भ जल विभाग, उ0प्र0, लखनऊ।
2. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबन्धन परिषद्, गाजियाबाद।
3. अधिशासी अभियन्ता, लघु सिंचाई/नोडल अधिकारी भूगर्भ जल प्रबन्धन परिषद्, गाजियाबाद।
4. टास्क फोर्स समिति के समस्त सदस्य।

जिलाधिकारी/अध्यक्ष,

जिला भूगर्भ जल प्रबन्धन परिषद्,
गाजियाबाद।